[Mr. Deputy-Speaker]

between States and States and between Union Territories and States"

*The motion was adopted.*

SHRI NATH PAI : I introduce the Bill.

---

**15.12 hrs.**

## CONSTITUTION (AMENDMENT) BILL*

*(Omission of article 359)*

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI NATH PAI : I introduce the Bill.

---

## INCOME TAX (AMENDMENT BILL*)

*(Amendment of section 80 C).*

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to withdraw the Bill further to amend the Income-tax act, 1961.

I will explain this in half a minute as to why I seek the leave of the House to withdraw this Bill, This Bill was intended to give income-tax rebates to artists, authors, actors and others. The entire provisions of the Billhas been accepted by the then Deputy Prime Minister and Finance Ministers in the last budget. Therefore, the Bill has become redundant. Hence I seek leave of the House to withdraw it.

MR. DEPUTY-SPEAKER : The question is.

"That leave be granted to withdraw this Bill further to amend the Income-tax Act, 1961."

*The motion was adopted.*

SHRI S. S. KOTHARI : I withdraw the the Bill.

---

**15.14 hrs.**

## REGULATION OF EXPENDITURE AND ERADICATION OF CORRUPTION BILL—(contd).

MR. DEPUTY-SPEAKER : Further consideration of the following motion moved by Shri Humayun Kabir on the 16th May, 1969.

"That the Bill to regulate internal and external expenditure and payments of the Governments of the Union, State and Union Territories, their undertakings, concerns and institutions, and all civic bodies, under their direct and indirect control; to maintain watch over all business transactions of the trading and commercial establishments ; to present leakage of Income-tax, Sales-tax and other taxes and check other malpractices ; and to eradicate corruption, black-marketing and smuggling, be circulated for the purpose of elicting opinion thereon by the 30th August, 1969."

SHRI HUMAYUN KABIR (Basirhat) : May I with your premssion introduce a small amendment to my motion ? I had originally moved for circulation for the purpose of eliciting opinion thereon by the 30th August 1969. Because the Bill could not be disposed if in the last session, 30th August would not leave enough time. I would therefore like to substitute the words, '1st December 1969' in place of '30th August 1969'.

This Bill is, in a way, a very far-reaching Bill.

---

*Published in Gazette of India Extraordinary Part II, section 2, dated 25-7-69.

**15.15 hrs.**

[SHRI K. N. TIWARI *in the chair*]

Even though it has not atrracted much attention, it will, if passed, have very far-reaching effects not only on the economy of the country but act as a salutary check on the lack of honesty and corruption in this country. There is no denying that there is a lot of corruption in the country today. Every day we find evidence of it in practically every spehere of life. Perhaps it is equally accepted that one of the major causes for this corruption is the prevalence of very large sums of unaccounted money. That there a very large volume of unaccounted money in the country, noboudy denies. Its exact extent is not known ; some people think it is as high as Rs. 50,000 crores. in any case, that it is a figure running into tens of thousands of crores nobody can deny.

We have had evidence from various experts. Prof. Kaldor, when he submitted a report, suggested that tax evasion every year in the country was of the order of Rs. 400 crores. It is generally accepted that smuggling in the country every year is of the order of perhaps a thousand crores of ruppes or more which even at a very low estimate would mean a loss of revenue to the exchequer in terms af customs and other taxes of at least Rs. 300 crores.

This very large volume of unaccounted money has various repercussions on national life. I will take up its impact on political life first. On the 14th May 1969, Shri Chavan, the Home Minister, admitted that in the recent elections foreign money had been an operative factor in the case of certain itdividuals and parties. He could not specify the names nor could he give us the exact idea of the amounts involved. But he did utter this word of caution that it was in sufficient volume to affect the results of the election in certain cases. He said that if we ignored the prevalence of the foreign money in the country and its effect on politics, the consequences might be far-reaching indeed.

Again it is a fact that in recent years there have been many transfers of allegiance of members of legislatures belonging to different parties. I do not deny there may be genuine cases occasionally where the transfer of allegiance from one party to another is based on political conviction. Equally there is no denying that in certain cases these transfers were for mundance considerations, There have been suggestions—I think it was Mr. Chavan himself who used the word-*aya ram aud gaya ram* for persons who changed their allegiance because of monetary transactions.

These two fators the induction of foreign funds, the presence of a large volume of indegeneous money, effect the elections in various ways. Open charges have been made about it. Some friends belonging to some Communist parties have accused some rivals, both individuals as well as parties, of receiving money from foreign sources. There have been equally vehement accusations against the various communist parties that they have received money from foreign sources. All this is possible because there is a lot of unaccounted money. These two factors alone, the prevalence of secret foreign money and the use of unaccounted money from within the country influence political parties and individuals and immediately bring the Government into contempt. Gunnar Myrdal in a recent book, *Asian Drama*, points out that one of the major reasons for the collaps of so many political regimes in the Asian and African countries has been the existence of corruption in the political field.

It does not stop there; it affects administration also. When there is a large volume of unaccouuted money it can be used without anybody being the wiser for it. It is inevitable that there should be grave temptations placed before many of our administrators. Our civil servants had in the past a very high reputation for integrity. People all over the world have paid compliments to the ability and integrity of some of our higher civil servants. Unfortunasely in recent years that reputatlon has somewhat been eroded. We know that the Central Vigilance Commission has in the last two years alone thought it fit to conduct enquiries into as manp os 600 cases of high gazetted officers of the Government of India, each year, not to speok of the thousands of cases whlch had occurred in the lower ranks. All these things create disrespect for the Government and loss of faith in democracy. Therefore, exis-

[Shri Humayun Kabir]

tenceof corruption has a direct impact on the existence of democracy in this country.

This unaccounted money has also an impact on the economy of the country. Its impact is both positive and negative. It has a positive impact because money is misused. Resources are diverted into channels which are unprofitable from the social point of view through the use of unaccounted money. On the other hand for many very important measures there are not enough resources available because that money is not open and it can not be used openly in industrial and commercial transactions.

There is another curious and unfortunate side effect of the existence of such large volumens of money in the country. People who indulge in black market and smuggling and hoarding are not going to put their money in the banks. It is kept in the form of currency notes or valuable jewellery or ornaments. This is an immediate envitation to various kinds of theft and robberies in the country. I would like to draw your attention and through you the attention of the Government to the way in which crime in the country is spiralling. I will mention only one single instance which shows the way in which the existence of black money is an immediate cause of violence in the country side. On the 11th July, 1967, in a village near Bettiah, in Champaran, there was a dacoity in the house of a private individual. The official estimates were that the dacoits took away in currency notes, in bullion and in jewellery property and valuable worth between Rs. 40 lakhs and Rs. 50 lakhs, in one single dacoity. There have been similar cases throughout the country. This is the way in which life is made unsafe. Many of these dacoities and robberies take place because people keep unaccounted money, and it is easy to get at that unaccounted money. Once people start robbing the houses of those who have unaccounted money, it is a very short step to start trying to loot even the houses of those who are not wealthy. Law and order in the country has broken down, and they are largely on account of the unaccounted money. From every point of view, whether it is the impact on political life, whether it is the question of the survival of democracy, whether it is the maintenance of the integrity and independence of the country, whether it is the proper functioning of the economic life of the country, whether it is the question of safety of the individual—from every point of view, the presence of these large volumes of unaccounted money is a very great danger.

I am sorry to say that as yet the Government have not come forward with sufficient measures to the eradicate this evil. The Government have them selves admitted in a way that the existing laws are not adequate. Mr. Chavan said that even though there was sufficient evidence to indicate that foreign money was being used, he could not lay his hands at the source, nor he could give any idea of the amount involved.

Similarly, these is large scale smuggling whice is going on. Some people have said that practically the whole of our western coast commencing from the tip of Gujarat to almost Cochin, is a smugglers' paradise. Through all this area, in various ways, valuable articles are smuggled in and valueable articles are smuggled out. Silver flows out of our country and gold comes in. All this takes place and the Government have not yet been able to take effective measures to check this.

I know that a law can not make the people moral, but I think a law can certainly do something to remove the causes of temptation. It can certainly do something to remove the instruments of temptation, If you can remove the instruments of temptation and remove the causes of temptation, I think it will be one of the greatest services that this House can render not only to the economy but to all the major national interest of the country. It may be asked, how is this to be done ? The Bill which I am placing before the House is an attempt to do this. I have deliberately moved for its circulation because this is a Bill which has far-reaching implications, and we must first build up public opinion. I would have happy if the Government had introduced a Bill like this. Even today, if the Government have the slightest intention af bringing in a Bill on these lines, I would immediately give way and I would gladly withdraw my Bill in support of a similar Bill by the Government. I have that experience before. About 30 years ago, I introduced a Bill for social amelioration of the condition of shop assistants and the workers in the shops. There was a lot of ridicule in the beginning, and

in the end the Government was forced to adopt that Bill and it became a Government enactment.

I will be very happy if this time also, the Government will see light and take up either this Bill or bring in a similar Bill which would have the same purpose.

I would submit that through three or four simple but fairly radical measures, simple to work and simple to understand, this evil of unaccounted money can be struck at the very root. I would say that clause 3 of the Bill is fundamental : Clause 3 of the Bill provides in a sense for qualified demonetization. If we enforce all the clauses, 3 and 4 of the Bill, we will force all black money to come out. What I propose here is that from a date to be notified by the Government, all currency notes of Rs. 100 and above, shall be legal tender only through an account in a bank scheduled. I have said that for 30 days thereafter any one who has this kind of money, unaccounted money, can deposit that money in an existing account in a scheduled bank or in an account to be opened in a scheduled bank and no one would ask any question about the source of this money. There will be a further period of grace of 90 days. If within 30 days the deposit is made, no questions will be asked. If after a period of 90 days the deposit is made, the person will have to explain where he got the money and why he did not deposit it in the first 30 days.

I have put the second proviso mainly in the interest of the rural areas because there are many people in the rural areas, prosperous peasants, who keep money in currency notes, who are not necessarily blackmarketeers or hoardes and who are not always conversant with the law. Therefore, they must have a longer period of grace than those who are experinced practitioners in the art of blackmarketing. It may be argued that I am practically condoning their past action simply by depositing the money within a period of 120 days all their past is wiped out. In a sense that is correct, but my defence is that so far we have not been able to get that money out. Whatever we may do it seems impossible in the existing circumstances to get at that money. But under this clause that money will become open money.

What is more important is that there will be no way of creating black money in the future. It is far more important to see that the major causes of creation of black money are removed. Therefore, instead of punishing them for their action in the past—if they can be punished I have no objection—it is better to see that they do not act wrongly in the future. Black money thus becomes open money if it is deposited within 120 days. Of course taxes will have to be paid on the money so deposited and thus the Exchequer will immedietely gain. After 120 days, if this money has not been deposited in a scheduled bank through proper accounts all those notes become scraps of paper with no value at all. I am sure that this there at that after 120 days they become more scraps of paper and have no value at all will compel everyone who has currency notes of this type to try to bring them out in the open. Once they have been brought in the open they become part of the national asset and can be used for all kinds of productive purposes in industry and commerce.

Next in importance is clause 5 which is equally crucial because it aims at preventing the creation of black money in the future. Once through clause 3 and clause 4 all the existing black money is mopped up and brought into banks, clause 5 provides for prevention of creation of black money. It says that from the date from which Government issues the notification, from the date on which hundred-rupee currency notes become partially demonetized, from that very day any payment of five hundred rupees or more shall be made through a crossed cheque and it would be a penal offence to try to avoid this law by breaking up the payment into two or three units of Rs. 500. By this clause we provide that any payment of Rs. 500 should go through a bank through crossed cheque. Therefore the Government can keep a record. Since this clause applies to everyone in this country, whether a foreign national or an Indian, whether a member of the diplomatic corps or an ordinary citizen of India, this will have a very salutary effect in checking any kind of under-hand transaction whether by nationals of our country or of any other country. It may be said, even then there may be some evasion. After all, we know humannature and we know that we cannot get any thing hundred per cent perfect. But once laws are passed and sufficient steps are

[Humayun Kabir]

taken to ensure that all black money is mopped up and future creation is stopped through enforcement of payment by crossed cheques, the temptation will to a large extent disappear; and the penalty will be so great, the risk will be so great that a vast majority of people who indulge in such practices today today will be compelled to give up their evil habits.

In order to take this further, I have suggested in clause 7 that there shall be inland travellers' cheques of Rs. 25, Rs 50, Rs. 100 and Rs. 250. These will be valid for 90 days from the date of purchase so that people can make their payments. If anyone says that this is interference with the liberty of anyone my reply will be that this Bill does not suggest to anyone how or on what purpose he shall spend his money, it only lays down the method of payment. Every one will be free to use his money. If somebody wants to squander his money he can do even that provided he does it through crossed cheques. The protection will be that the society will know, the Government will know how the money is spent. It will be a control on the method of payment on the method of expenditure and not a control on purpose or the object for which the expenditure is made. In this way there is no interference in any way on the liberty of any individual. Certainly it is not interference or curbing of the powers of Government. On the contrary it gives Goverment a very needed instrument for the lack of which this unaccounted money has risen to these vast, almost Himalayan, amounts.

In clauses 8 and 9 there are provisions to see that there is no misuse. Almost all blackmarketing transactions, whether smuggling or hoarding, are mainly indulged in by people who do commercial transactions. This section provides that all commercial transactions shall be paid for through crossed cheques.

Then there is a provision for registration Everyone who is engaged in *bona fide* trade will register himself. It is not a question of issue of licence and repetition of the licence-permit *raj*. Everyone who engages himself in business shall register himself and the conditions for registration have been laid down. The highest officials of the judiciary will be the authoritities to see that registration is done properly. Similarly, there will be a tribunal, also consisting of high judicial officials who will go into cases of any violation of the law or any complaint from the general public. Executive action in the matter of licensing leaves room and scope for corruption of various types. The judiciary is brought in order to eliminate the scope for corruption and in order to safeguard the interests of the public as of the individuals who want to engage themselves in such activity.

To conclude, this is a Bill which firstly seeks to force out all the black money in the country and by the simple provison of 120 days for deposit of currency notes of Rs. 100 or more in Banks. I have no doubt that a major part of that money will go into banks and will, therefore, be available for the normal industrial, commercial and agricultural activities of the country. Secondly, by providing that all payments of Rs. 500 or more shall be through crossed cheques, it again imposes a very severe check on any kind of malpractices. Thridly, by providing for inland traveller cheques it facilitates payment, but, at the same time, it also acts as a safeguard that there is no scope left for blackmarketing. These simple clauses put together may bring about a change. As I said at the beginning, today it is not only the national security which is threatened but even individual safety. Once we can eliminate blackmarketing and smuggling and corruption from our national life I think violence will go.

One final word. We have all kinds of riots and disturbances in the country today—someties commuanal riots, sometimes on grounds of language, sometimes on gorunds of dispute about boundary. In every case we find established organisations who pay for such riots. Without a good deal of organisation, without a good deal of preparation by people who probably are actually in the pay of some interested parties, of unscrupulous anti-social elements who have blackmarket money to play about, many of these riots would not take place at all. Therefore, from every point of view I would suggest that this Bill should be approved. It appears to be a simple Bill. It is a simple Bill because the clauses are simple and easy to operate. But, at the same time, I would

humbly submit that it would have very far-reaching effects. It would remove one of the major causes for our present troubles, remove one of the cankers that ts eating into the vitals of Indian society.

MR. CHAIRMAN : Motion moved :

> "That the Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies, under their direct and indirect control; to maintain watch over all business transactions of trading and commercial establishments; to prevent leakage of Income-tax, Sales-tax and other taxes and check other malpractices; and to eradicate corruption, black-marketing and smuggling, be circulated for the purpose of eliciting opinion thereon by the 30th August, 1969."

There are some amendments. I find Shri Shiv Chandra Jha is ont here.

SHRI HUMAYUN KABIR : I beg to move :

> That in the motion moved on the 16th May, 1969 by Shri Humayun Kabir, for circulation of the Regulation of Expenditure and Eradication of Corruption Bill, 1968 for the purpose of purpose of eliciting opinion thereon by the 30th August, 1969 :—
>
> *for* "30th August, 1969" *substitute* 1st December, 1969" (1)

श्री ओ० प्र० त्यागी (मुरादाबाद) : मान्यवर, मैं श्री हुमायूं कबीर के बिल के उद्देश्य से बिलकुल सहमत हूँ और इसका समर्थन करता हूं। इसकी क्लाजेज में कुछ परिवर्तन की आवश्यकता है, वह बाद में हो सकता है परन्तु इस बिल के जो उद्देश्य हैं उनसे मैं सहमत हूँ और मेरा ऐसा विश्वास है इस प्रकार का बिल गवर्नमेंट को सन् 47 के बाद में तुरन्त ही लाना चाहिए था जिससे इस देश से भ्रष्टाचार दूर हो सकता। मेरा इस प्रकार का विश्वास है कि इस देश का सबसे बड़ा दुश्मन अगर कोई है तो वह चाइना और पाकिस्तान जिसका लोग जिक्र करते हैं नहीं हैं बल्कि उससे बड़ा इस देश का दुश्मन इस देश के अन्दर ही निवास करता है भ्रष्टाचार के रूप में, साम्प्रदायिकता के रूप में और अन्य रूपों में और उनका एक-एक का दमन होना चाहिये गवर्नमेंट और जनता दोनों की ओर से। भ्रष्टाचार को ले लीजिए। आज यह भारतवर्ष अरबों रुपये का विदेशों का कर्जदार हो गया है। अगर करप्शन न होता तो इतने रुपये से इस देश का बहुत बड़ा निर्माण हो सकता था। परन्तु जितना विदेशों से हम ने कर्ज लिया है। आधा भाग ही, निर्माण कार्यों पर खर्च हुआ है। बाकी आधा रुपया सब भ्रष्टाचार से निकल कर ठेकेदारों और इंजीनियरों की जेब में चला गया है। आज भ्रष्टाचार इस तरह से हमारे देश के अन्दर आ गया है कि वह हमारे खून में शामिल हो गया है। आज भ्रष्टाचार कोई एक अजीब सी चीज नहीं लगती। एक आदमी बाजार जाता है, कचहरी में जाता है, दफ्तर में जाता है, यह सोचकर जाता है कि बगैर कुछ दिए लिए काम नहीं चलेगा। बाजार में भी कोई चीज शुद्ध मिल नहीं सकती।

करप्शन को रोकने के दो ही तरीके हो सकते हैं। एक तो लम्बा रास्ता शिक्षा के द्वारा था कि स्कूल और कालेजों में मारल टीचिंग के द्वारा हम अपने देश के बच्चों का निर्माण करते। इस प्रकार एक नई जनरेशन पैदा हो सकती थी। लेकिन स्कूल और कालेजों में आज मारल नहीं है। टीचिंग की कोई बात ही नहीं है। शिक्षा का चरित्र निर्माण से कोई संबंध नहीं है। इसके बाद दूसरा कोई रास्ता था तो वह डण्डे का था। डंडे प्रयोग से अर्थात दण्ड के द्वारा उसको रोका जा सकता था। लेकिन इस देश में भ्रष्टाचार में कौन पकड़े जाते हैं ? चपरासी, सब इंसपैक्टर्स आफ पुलिस। मैं तुम से कहता हूं भ्रष्टाचार ऊपर से नीचे को जाता

[श्री ओ० प्र० त्यागी]

है, नीचे से ऊपर की नहीं। अगर मिनिस्टर्स भ्रष्टाचारी नहीं हैं तो जनता भ्रष्टाचारी कभी नहीं बन सकती। अगर दो चार मिनिटर्स को पकड़कर उनको कड़ी सजा दे दी जाती तो देश के सामने एक आदर्श उपस्थित हो जाता और तमाम जनता सीधे खड़ी हो जाती। लेकिन हम भ्रष्टाचारी मिनिटर्स को सुरक्षित रखना चाहते हैं। उनको यहां से हटाकर गवर्नर एम्बैसेडर बना कर भेज दिया जाता है। हम उनकी जांच करने के लिए इसलिए तैयार नहीं हैं कि हमारी पार्टी की बदनामी होगी। शिकायतें नहीं आती हैं, ऐसी बात नहीं है। मैं कहता हूं कि अगर हम मिनिटर्स को दण्ड नहीं देना चाहते, उनको टच नहीं करना चाहते तो इस देश से भ्रष्टाचार कभी दूर नहीं हो सकता। अध्यक्ष महोदय, ब्लैक मनी की बात की गई है। मैं समझता हूं कि ब्लैक मनी इस देश में एक बहुत बड़ी बीमारी है और उसके कारण से आज ब्लैक मार्केट का रुपया इस देश में इन्फ्लेशन पैदा कर रहा है। यह इतना ही नहीं, मुझे बाहर विदेशों में भी जाने का भी मौका मिला है। इस देश में लाखों रुपया हर महीने बाहर से आता है जो विदेशी मुद्रा के रूप में आना चाहिए था लेकिन आप देख लीजिए फारेन करेंसी कितनी मिल रही है? यहां इस प्रकार से जो चोरबाजारी चल रही है उनमें यहीं से ब्लैक मार्केटिंग वाले यहीं रुपया पेमेंट कर देते हैं और फारेन एक्सचेंज विदेशी में ही जमा हो जाता है। ब्लैक मार्केटिंग का रुपया वहीं जमा हो रहा है और यहां से ब्लैक मनी का पेमेंट हो जाता है। नतीजा यह है कि इन्फ्लेशन आ रहा है किसी न किसी रूप में। और अब लोगों ने एक नया ढंग निकाला है खेती करने का, बड़ी बड़ी फार्मिंग करने का। जो बड़ी बड़ी फैक्ट्री चला रहे हैं वह बड़े शौक से अब खेती की तरफ चल रहे हैं क्योंकि खेती की आड़ में ब्लैक मनी को व्हाइट मनी बनाया जा सकता है और इसका कारण है हमारे इनकम टैक्स कानून का दोषपूर्ण होना। मैं दोष लगाता हूं इस गवर्नमेंट पर कि ब्लैक मार्केटिंग को पैदा करने वाली यह गवर्नमेंट है। इनकम टैक्स आफिसर्स इसे बनाए। वह जाते हैं। दुकानदार दिखाता है कि 25 हजार रुपये की मेरी आय हुई। इनकम टैक्स वाले कहते हैं कि नहीं, तुम झूठ बोलते हो, तुम्हारी आय एक लाख रुपये की हुई है। वह कहता है कि 25 हजार की यह आमदनी है और वह टैक्स लगाते हैं 1 लाख रुपये की आमदनी पर। व्यापारियों ने देख लिया कि गवर्नमेंट इस लाइन पर जा रही हैं तो अब हर व्यापारी के पास दो रजिस्टर हैं। इस गवर्नमेंट ने ईमानदार विजनैसमैन को भी बेईमान बना दिया। जो दो रजिस्टर बने हुए हैं, उनमें से एक गवर्नमेंट के लिए और दूसरा प्राइवेट रजिस्टर है। प्राइवेट रजिस्टर में अगर 1 लाख रुपये की इनकम दिखाई जाती है तो सरकार को दिखानेवाले रजिस्टर में 25 हजार की इनकम दिखाते हैं। इस तरह की स्थिति आज व्यापारिक क्षेत्र में फैली हुई है और इसके लिए बहुत हद तक सरकार जिम्मेदार है।

सभापति महोदय स्मगलिंग की ओर भी कबीर साहब ने अपने बिल में इशारा किया है। स्मगलिंग आज सब तरफ हो रहा है। आप बम्बई चले जाइये, वाकायदा फर्म बनी हुई हैं, कितना सोना आप मंगाना चाहते हैं—पांच लाख का। पांच लाख रुपये जमा करा दीजिए, कहां मंगाना है—वहीं आपके पास पहुंच जायगा। सिर्फ 5 परसेंट उनको कमीशन दे दीजिये। क्या सरकार को इसकी जानकारी नहीं हैं। कुछ केसेज पकड़े जाते हैं—पांच लाख का सोना पकड़ा गया—आपके लोग उस रैकेट से मिले हुए हैं। 25 लाख के फायदे का माल है, इन्होंने बात कर ली कि पांच लाख का सोना पकड़वा दो, 20 लाख का निकाल कर ले जाओ, पांच लाख का पकड़वा कर कुछ हमको अपनी कार-गुजारी दिखला देने दो।

सभापति महोदय, स्थिति यहां तक पहुंच गई है कि अब तक तो सोना, चांदी, कपड़ा स्मगल होता था, घड़िया होती थीं, लेकिन अब तो आदमी भी स्मगल होने लगे हैं। अभी कल-परसों की न्यूज है, इंगलैंड में हमारे यहां के आदमी स्मगल होकर जा रहे थे। आसाम में दिन-दहाड़े सीमा पर आदमियों का स्मगलिंग चलता है। पाकिस्तान के नैशनल्ज आते हैं, उनको जान-बूझकर हमारे देश में पोलिटिक्स क्राइसेज क्रियेट करने के लिए स्मगल कराया जाता है।

सभापति महोदय, यह बिल बहुत ही महत्वपूर्ण है। यह बहुत ही आवश्यक है कि इस बिल को जनता की राय जानने के लिए प्रसारित किया जाय। इस बिल को इस रूप में बनाया जाना चाहिए ताकि इस देश से भ्रष्टाचार, ब्लैक-मार्केटिंग दूर हो सके और यह देश स्वस्थ रूप से आगे बढ़ सके और मेरा विश्वास है कि अगर हम स्वस्थ रूप में इस देश में चलने लगें तो हमें किसी देश से उधार पैसा मंगाने की जरूरत नहीं पड़ेगी। यह ठीक है कि मशीनों के लिए हमें फौरन एक्सचेंज की जरूरत पड़ेगी, लेकिन उसके लिए हमारे पास पैसा होगा, सोना होगा और उससे हमारा काम चल सकता है।

इन शब्दों के साथ में इस बिल का समर्थन करता हूं।

**श्री रणधीर सिंह** (रोहतक): चैयरमैन महोदय, कबीर साहब ने जो बिल हाउस के सामने पेश किया है उसमें कई बातें बड़ी तरक्की पसन्द हैं और इस लायक हैं कि गवर्नमेंट को उन्हें मान लेना चाहिए। उनमें से सिर्फ दो-चार बातों का ही जिक्र में इस वक्त करूंगा और हाउस का ज्यादा टाइम नहीं लूंगा।

पहली बात तो इन्होंने डी-मौनिटाइजेशन की कही है। आज तो इतना बड़ा इन्फ्लेशन देश में फैला हुआ है, रुपये की जो कीमत गिर गई है, उसका एक वाहिद इलाज यह है कि जब तक 100 रु० और 1000 रुपये के नोट कांडि-मोनिटाईजेशन नहीं करेंगे और जैसी इन्होंने मियाद मुकर्रिर की है कि उसके अन्दर अन्दर जो ब्लैक का रुपया है, अन-एकाउन्टेड रुपया है, वह बैंकों में जमा नहीं होगा, इस देश में और ज्यादा मंदी आयेगी, रुपये की हालत सम्भल नहीं सकेगी और उसके बहुत बुरे नतीजे निकलेंगे। इसलिए डिमौनिटाइजेशन की तरफ वजीरे-खजाना का ध्यान जाना चाहिये। कबीर साहब की यह तजवीज बहुत कारगर है और इस पर अमल होना चाहिए।

दूसरी बात—जो उन्होंने कही है, वह भी बड़ी ज़बरदस्त है—इन्सपैक्टर की कोई हद मुकर्रिर होनी चाहिए। उस पर कोई रेजिस्टेंस लगना चाहिये, एक आदमी को 500-600 या 1000 रुपये से ज्यादा खर्च करने की इजाजत न हो। पता नहीं लोग करोड़ों और अरबों रुपया कहां से लाते हैं। अभी हाल में सिर्फ 50-60 आदमियों की लिस्ट दिखलाई गई है जो करोड़पति हैं, बिरला तक का नाम उसमें नहीं है। अरबों रुपया इन लोगों के पास पड़ा हुआ हैं, लाखों रुपया ब्लैक-मनी का इस्तेमाल करते हैं। इसलिए यह कदम सोशलिज्म की तरफ एक शानदार कदम होगा, अगर हम खर्च पर कोई रोक लगायें। पहले मेरा ख्याल था कि इनकम पर सीलिंग लगाई जाय, लेकिन मैं अब महसूस करता हूं कि इन्कम पर सीलिंग लगाने से हमारा मुद्दा उतना सजीश नहीं होगा, जितना एक्सपैन्डिचर पर सीलिंग लगाने से होगा। इससे यह फायदा होगा कि सरमायेदार जो बुरी तरह से रुपया बरबाद करते हैं, उसका गलत इस्तेमाल करते हैं, उनके पास जो सरप्लस रुपया होगा वह देश के लिए, देहात के लिये खर्च हो सकेगा।

तीसरी बात—स्मगलिंग और ब्लैक-मार्केटिंग पर रोक लगाने के लिये उन्होंने जो तजवीज रखी है, वह भी बहुत सराहनीय है, मैं चाहूँगा कि गवर्नमेंट उस पर भी गौर करे।

[श्री रणधीर सिंह]

इसके बाद मैं रिटेल प्राइस की बात पर आता हूँ। रिटेल प्राइस के लिए उन्होंने बड़े पते की बात कही है। सोर्स पर जितनी कौस्ट आती है, उस पर 20-25 या तीस परसेंट का मार्जिन रख कर रिटेल प्राइस मुकर्रिर की जाय। आज होता यह है कि अगर किसी चीज़ पर 10 रुपया कौस्ट आती है तो उस पर मुनाफ़ा दुगना लगा दिया जाता है। मैं समझता हूँ कि एग्री-कल्चर प्रोड्यूस या इण्डस्टीयल प्रोड्यूस कोई भी चीज हो, उस पर मुनासिब मार्जिन आफ़ प्राफिट रख कर रिटेल प्राइस मुकर्रिर की जाय। इससे आज जो कीमतें बढ़ती चली जा रही हैं, उससे छुटकारा मिलेगा और कीमतों के बढ़ने से जो हलचल मची हुई है, उससे छुट-कारा मिलेगा।

सेल्ज़ टैक्स के बारे में भी उन्होंने बहुत अच्छा सुझाव दिया है कि सोर्स पर जहां माल बन कर निकलता है, सेल्ज़ टैक्स लगाया जाय। आज जगह-जगह सेल्ज़ टैक्स के अड्डे बने हुए हैं और उसे कन्ज्यूमर से वसूल किया जाता है, इसलिये कबीर साहब की जो तज़वीज़ है कि इसे सोर्स पर लगाया जाय, मैं इसकी तारीफ करता हूं। गवर्नमेंट को चाहिए कि इस बात का भी नोटिस ले।

एक बड़ी माकूल बात उन्होंने एप्वाइंटमेंट आफ़ लाइसेंसिंग अथोरिटी के बारे में कही है। सुप्रीम कोर्ट या हाई कोर्ट के जज को रिजनल बेसिज पर, आल इण्डिया लेवल पर लाइसेंसिंग अथोरिटी मुकर्रिर की किया जाय ताकि लाइ-सेंसेज़ का बटवारा ठीक ढंग से हो सके। आज हो यह रहा है कि तमाम लाइसेंसेज टाटा और बिरला को ही चले जा रहे हैं, अगर उसमें जुडीशियल माइंड आ जाय और लाइसेंस जुडी-शियल बेसिज़ पर दिया जाय तो देश में जो दूसरे लोग हैं, जो इण्डस्ट्री को एडवांस करना चाहते हैं, उनको भी आगे आने का मौका मिल सकेगा और छोटे-छोटे लोग जो बड़े एक्सपर्ट्स हैं, वे भी लाइसेंस ले सकेंगे। इस सुझाव के लिए भी मैं उनको वधाई देना चाहता हूं।

स्मगलिंग और ब्लैक मार्केटिंग के लिये उन्होंने जो सुझाव दिया है कि ट्रिब्यूनल एप्वाइंट किया जाय और इसको रूट-आउट करने के लिये कड़ी से कड़ी सजा दी जाय, ट्रिब्यूनल में हाई-कोर्ट के किसी रिटायर्ड जज को शामिल किया जाय—इस देश के लिये एक नई बात है, एक नई चीज उन्होंने दी है। इस बिल को ड्राफ्ट करने में कबीर साहब ने जो दिमाग लगाया है, जो तकलीफ इस काम के लिये उन्होंने उठाई है, उसका मुझ पर बहुत असर हुआ है।

वैसे तो इस बिल में और भी बातें हैं, लेकिन जिन पांच-सात बातों का मैंने जिक्र किया है, मैं आपकी मारफत सरकार से कहना चाहूँगा कि या तो सरकार अपना कोई बिल लाये या किसी दूसरी सूरत में इन बातों को अपनाये। जैसे आज आपने बैंकों के नेशनलाइजेशन का नारा देश को दिया है। उसी तरह से करप्शन आज देश की सबसे बड़ी लानत है, उसके लिए अगर ये कदम उठाये जांय, तो उससे मेरी सरकार और हमारी पार्टी की शान और ज्यादा बढ़ेगी और एक समाजी इन्कलाव देश के अन्दर आयेगा।

**श्री एस० एम० जोशी** (पूना) : सभापति महोदय, मैं इस बिल का स्वागत करता हूं और कबीर साहब को धन्यवाद देता हूँ कि उन्होंने इस बिल को सदन के पटल पर रखकर हम लोगों को चर्चा करने का मौका दिया।

1963 से मैं इस बात को कहता आया हूँ कि हमारे देश में करप्शन की जड़ कहां है, इस को देखा जाय। आज जो अरबों रुपया लोगों के पास अनएकाउंटेड पड़ा रहता है, उसी को लेकर ज्यादा करप्शन बढ़ती है। इसको रोकने के लिये सबसे सख्त कदम उठाना चाहिये—

मगर ऐसा अभी तक नहीं हुआ। इसके सम्बंध में जब मैंने बड़े-बड़े नेताओं से चर्चा की तो मुझे बताया गया कि ये नोट फिर छापने पड़ेंगे और इसके लिए हमारे पास साधन नहीं हैं, इसमें दिक्कत आयेगी, लेकिन यह सब बहाना था। 1943 में मुझे याद है जब ब्रिटिश हुकूमत थी, तब उन लोगों ने डिमौनिटाइजेशन 100 रुपया और 1000 रु० के नोट का किया था, उस वक्त कोई दिक्कत नहीं आई...

**श्री लोवो प्रभू** (उदीपी) : आइन्दा भी नहीं होगी।

**श्री एस० एम० जोशी** : यह तो उस वक्त भी आसान चीज थी और आज भी आसान है, लेकिन नीयत अच्छी नहीं है। अगर आप इस काम को करने के लिये तैयार हो जायं, तो उस से भ्रष्टाचार के निर्मूलन में बहुत कुछ मदद मिल सकती है।

भ्रष्टाचार किस तरह से चलता है, इसके लिये हम लोगों को प्रवचन दिए जाते हैं, कहा जाता है कि इखलाकी रास्ते पर चलो, लेकिन आपके यहां इखलाकी गिरावट नीचे से ऊपर कितनी है, थोड़ा इसको भी देखना चाहिये। अगर एक पीऊन चवन्नी ले लेता है तो उसको गालियां देते हैं, लेकिन जब हम राजनीति के लिये भ्रष्टाचार चलाते हैं तो उस पीऊन का नाम धरने का हमको कोई अधिकार नहीं है। उपाध्यक्ष महोदय, मैं एक उदाहरण देना चाहता हूँ। बम्बई में एक फर्म है फेडको जोकि इम्पोर्ट एक्सपोर्ट का व्यापार करती थी। उन्होंने इंपोर्ट लाइसेंस का गलत इस्तेमाल किया। उसको लेकर हुकूमत की तरफ से हाई कोर्ट में केस चलाया गया। उसमें दो साल की सजा मिली और कई हजार का जुर्माना हुआ। वहां से उन्हें जमानत पर छोड़ा गया तो वे सुप्रीम कोर्ट तक चले गए। सुप्रीम कोर्ट ने भी उस सजा को कायम रखा और शायद जुर्माना कुछ थोड़ा सा बढ़ा भी दिया। आपको सुन कर आश्चर्य होगा कि हमारे महाराष्ट्र स्टेट की हुकूमत ने क्या किया। वे तीन आदमी थे, उनको एक दिन के लिए भी जेल भेजने की उनको जरूरत महसूस नहीं हुई। पहले तो उनको रिपोर्ट मिलनी चाहिए थी लेकिन वहां गये तक नहीं। डाक्टर ने एक आदमी के बारे में कहा कि इसको हृदय रोग है इसलिए इसको छोड़ देना चाहिए। दूसरे आदमी की बीबी ने कहा कि इसकी तबियत बहुत खराब है, इसको छोड़ देना चाहिये। इसी तरह से तीसरे ने भी बहाना बना लिया। इस तरह एक दिन के लिए भी वे जेल में नहीं गये। हमारी महाराष्ट्र की सरकार ने उनको छोड़ दिया। विधान सभा में उस सवाल को लेकर बहुत हंगामा भी हुआ लेकिन फिर भी हुआ कुछ नहीं। तो आखिर यह काम क्यों होता है? इसका कारण यह है कि हमारे ऊपर के लोग अपनी राजनीति के लिए यह काम करते हैं। आज देश में अगर सबसे बड़ी कोई समस्या है तो मैं समझता हूँ वह यह है कि हमारे यहां नैतिक प्रभाव किसी आदमी का रहा नहीं। पार्लियामेंट में तो मैं बहुत दिनों के बाद आया हूँ, पहले मैं दस साल असैम्बली में रहा हूँ। लेकिन आज भी इस सदन में मुझे एक भी आदमी ऐसा दिखाई नहीं देता जिसके खड़े होने पर सभी लोग कम से कम चुप ही हो जायं। ऐसा कोई भी आदमी नहीं है। कितनी ही बार यहां कोशिश करो लेकिन सुनवाई नहीं होती है। जब बहुत आप चिल्लायेंगे तभी शायद कुछ सुनवाई होगी। लेकिन सभी लोग चिल्ला नहीं सकते हैं। इन सब बातों का कारण यह है कि इस देश में अपना कोई नैतिक अधिकार नहीं रहा। यह जो हुकूमत है इसको वोट भले ही मिल जायं लेकिन राज्य करने का जो नैतिक अधिकार होना चाहिए वह इसने फारफीट कर दिया है। इसीलिए इसकी कोई शक्ति नहीं है। बैंकिंग का जो नेशनलाइजेशन हुआ, उसका मैं बहुत स्वागत करता हूँ। हम लोग बहुत दिनों से चिल्ला रहे थे। सन् 34 से इसकी मांग कर रहे थे। लेकिन सिर्फ इसी को करने से नहीं

[श्री एस० एम० जोशी]

होगा। इस बिल में जो बातें बतलाई गई हैं, अगर उनको भी हम साथ-साथ नहीं करेंगे, भ्रष्टाचार का भी उन्मूलन नहीं करेंगे तो बैंकों के नेशनलाइजेशन से भी कोई फायदा नहीं होगा।

इसलिए मैं समझता हूँ यह बहुत महत्वपूर्ण कदम है और बहुत ही जरूरी है। ट्रेजरी बेंचेज पर बैठने वाले जो हमारे साथी हैं वे इसको गम्भीरता से सोचें और इस बिल को अपनायें। इसको अभी हाल करने का भी सवाल नहीं है। इसको लोगों का मत जानने के लिए भेजने का सवाल है। साथ ही इसमें बहुत देर भी लगाने की जरूरत नहीं है। अगर हुकूमत चाहे तो जैसे बैंकों का नेशनलाइजेशन हुआ उसी तरह से व डिमानेटाइजेशन का बिल भी ला सकती है। और बैंक नेशनलाइजेशन के काम को और ज्यादा समर्थन दे सकती है। मैं इन शब्दों के साथ इसका समर्थन करता हूँ और मैं समझता हूँ हुकूमत भी ठीक तरह से इस पर विचार करेगी।

**श्री ओंकार लाल बोहरा** (चित्तौड़गढ़): अध्यक्ष महोदय, भ्रष्टाचार उन्मूलन के बारे में हमारे माननीय सदस्य श्री कबीर ने जो प्रस्ताव रखा है उसके बारे में मुझे दो शब्द कहने हैं। क्या भ्रष्टाचार मिटाने के लिए या भ्रष्टाचार को नियंत्रित करने के लिए कोई कदम आज तक उठाए गए हैं? यदि उठाये गए हैं तो वे किस आधार पर उठाये गए हैं। मैं कहना चाहता हूँ कि हम डाली और पत्तियों पर हाथ लगाते हैं लेकिन उसकी जड़ पर नहीं जाते। हम भूल जाते हैं कि हमारे समाज की व्यवस्था ही कुछ इस प्रकार की है और जब तक हम उस मूल व्यवस्था को स्पर्श नहीं करेंगे तब तक भ्रष्टाचार समाप्त नहीं किया जा सकता है। आप सौ रुपए का नोट या एक हजार का नोट समाप्त कर दीजिए, उसके लिए किसी तरह का कानून बना दीजिए लेकिन किसी भी आदमी या राष्ट्र की नैतिकता को हम किसी कानून के द्वारा परिचालित अथवा स्थापित नहीं कर सकते हैं। किसी भी कानून अथवा कड़े से कड़े दण्ड के द्वारा भी उसको ठीक नहीं किया जा सकता है। आपने सैंकड़ों कानून बनाए हैं। यह गांधी शताब्दी का वर्ष चल रहा है। मैं श्री एस० एम० जोशी की निगाह में भी यह बात लाना चाहता हूँ कि इस देश में अगर हम तरक्की करना चाहते हैं तो हमारे नेतृत्व को ईमानदार, परिश्रमी और चरित्रवान बनना होगा। जब तक इस देश का नेतृत्व ईमानदारी से और चरित्र से परिपूर्ण नहीं होगा तब तक हमारे फालोवर जो हैं, जनता जो है या जो अनुयाई हैं वे कभी इस बात को गवारा नहीं कर सकते कि बड़े-बड़े लोग बिना मेहनत किए हुए बड़े-बड़े बंगलों और महलों में रहें और श्रीमान बने रहें। जब तक हम समाजवादी व्यवस्था नहीं अपनायेंगे, मूल रूप से समाज में परिवर्तन नहीं लायेंगे, जब तक रुपये की इज्जत रहेगी और जब तक काम करने वाले, मेहनत करने वाले तथा ईमानदार आदमी की इस देश में इज्जत नहीं की जायेगी तब तक इस देश से भ्रष्टाचार समाप्त नहीं हो सकता है।

इसलिए मैं आपके द्वारा कहना चाहता हूँ कि मैं इस बिल की भावना का मैं आदर करता हूँ यद्यपि यह बिल समाज में कोई उथल-पुथल पैदा करेगा या चरित्र का वातावरण बनायेगा, ऐसा कुछ होने वाला नहीं है। हमारे यहां साधुओं, सन्तों और बड़े-बड़े नेताओं के द्वारा हमेशा उपदेश दिये जाते रहे हैं लेकिन फिर भी भ्रष्टाचार समाप्त नहीं हो सका। पिछले गृह मंत्री श्री नन्दा ने कसम खाई थी कि भ्रष्टाचार समाप्त हो जाएगा लेकिन असल बात यह है कि हम डाली और पत्तों पर ही हाथ लगाते हैं, जड़ पर कभी कुठाराघात नहीं करते। आज जरूरत इस बात की है कि हम समाज की व्यवस्था को बदलें। आज समाज में घुन लगा हुआ है, इज्जत उसकी की जाती है जिसने चोरी, बेईमानी और लूटकर पैसा कमाया हुआ है, बिना मेहनत किए हुए जिन्होंने लाखों बीघे जमीन पर कब्जा कर रखा है, जो एनकेना

प्रकारेण नेता बन गए हैं, लीडर और मिनिस्टर बन गये हैं। इसके बिना आप जो भी प्रयत्न भ्रष्टाचार रोकने का करेंगे वह बेईमानी हो जायेगा, अर्थहीन हो जायेगा। सबसे बड़ी बात तो यह है कि इस देश के लोगों के सामने चरित्र और नैतिकता का जो उदाहरण ऊपर से आना चाहिए, जिस गंगा को ऊपर से बहना चाहिए वह नहीं हो रहा है। जो शारदा कानून बना था कि छोटे बच्चों की शादियां नहीं होंगी उस कानून को, वर्षों हो गए दीमक चाट रही है। आज भी इस प्रकार की शादियां हो रही हैं। इसलिए कानून से किसी भी देश के चरित्र को बनाया नहीं जा सकता। मैं जनसंघ के भाई से सहमत हूं कि हमारे देश के अन्दर जो नेता, बुजुर्ग और समाज संचालक हैं उनके अन्दर जब तक ईमानदारी, नैतिकता, चरित्र और नेतृत्व की सख्ती नहीं आयेगी तब तक इस देश के साधारण व्यक्ति का चरित्र भी ठीक नहीं हो सकता। आज एक पटवारी अगर दो रुपये रिश्वत के लेता है तो उसको जेल में भेज दिया जाता है लेकिन एक आदमी जो कि अण्डर इंवायस करके या 25 तरह के और गलत काम करके लाखों और करोड़ों रुपये कमाता है उसको पूजा जाता है। इसलिये मैं बड़े अदब के साथ कहना चाहता हूं कि इस तरह के बिल का देश में प्रचार होना चाहिए लेकिन साथ ही साथ अगर हम देश से मूल रूप में भ्रष्टाचार को समाप्त करना चाहते हैं तो इस समाज की व्यवस्था को बदलना होगा। इस समाज की जड़ें कमजोर और खोखली हो गई हैं। हमें एक नये समाज का निर्माण करने की तैयारी करनी होगी जिसकी शुरूआत बैंकों के नेशनलाइजेशन से हो रही है, जिसमें हर एक के लिए समानता का अवसर होगा। परिश्रम करने वाले किसान और मजदूरों की हमें इज्जत करनी होगी। जब इस प्रकार का नेतृत्व हमारे समाज में आयेगा तब इस देश से भ्रष्टाचार समाप्त हो जायेगा। इन शब्दों के साथ में आपका बड़ा शुक्रगुजार हूं कि आपने मुझे समय दिया।

SHRI LOBO PRABHU (Udipi) : It is a coincidence, and I hope a happy one, that Mr. Humayun Kabir's Bill coincides with the Bill for nationalisation of major commercial banks. I am mentioning this because we have had some difficulty in enforcing the rule about cheques for Rs. 2,500 which were prescribed in the budget. We can imagine the difficulty now, with the nationalised banks and with their red-tape, in regard to just one-fifth of that sum, namely, Rs. 500. I would like Shri Kabir to calculate what will be the number of cheques which will be involved and what will be the pressure of work on the banks. While I entirely applaud his high intentions, I would like him to give thought to this particular proposal.

More than anything else, with all his perspicuous mind, he seems to have forgotten to think of the causes before removing the evil. What are the causes of black-marketing? Because the things are all controlled. Controls in a condition where there is scarcity are absolutely absurd. Controls under such a condition are only in favour of those who receive those licences. My party has opposed this licence-permit-quota Raj. I would like Mr. Kabir and everybody there who is against corruption to consider.

AN HON. MEMBER : What about your licence ?

SHRI LOBO PRABHU : I have no licence. You can find out.

AN HON. MEMBER : Rajaji. (*Interruption*)

SHRI LOBO PRABHU : No. has Rajaji any licence. If you want to end this blackmarketing, end this control. (*Interruption*)

AN HON. MEMBER : C. C. Desai ; Dandeker.

**16 hrs.**

SHRI LOBO PRABHU : Sir, Shri Kabir is thinking of controlling smuggling. Smuggling is going on because of the sharp disparity in prices. Our prices are twice or thrice the world prices. Anyone who has the slightest interest in making money should become a smuggler in this country because you have every arrangement made. I think

[Shri Lobo Prabhu]

my hon. friend mentioned that in Bombay you can get all kinds of smuggled goods at the shortest notice on five per cent commission. So the remedy lies not in enforcing crossed cheque payment but in lowering our prices and in reducing our taxes which are the main causes of these high prices.

The third thing he has advocated is the marking of prices in shops and on manufactured products. This is not a new idea. It has been done under the Food Control Order and various other orders, and it has not been a conspicuous success because the prices change from time to time and the prices marked three months ago would be out of date when the prices of food and other articles rise. Although the idea is a good one it may not be a practical one.

He has come now to the question of having High Court Judges for licensing. This is also an idea of my leader, Rajaji in respect of these and many other licensing authorities in the Government of India that the work should be handed over to a High Court Judge. But what about the magnitude of that work ? Can we get so many High Court Judges to replace all these licensing authorities ? After all, High Court judges are not precisely trained to understand these deeper intricacies of administration. And, lastly, even in respect of smuggling, to the suggestion that three Judges of the High Court should be employed to do the work of a Tribunal, I would very respectfully suggest that this is a very expensive process against a matter like smuggling which involves very small amounts when they are brought to book. I am not saying that smuggling by itself is very small, I am only saying that when the people are caught the amounts involved are small.

I suggest that while we generally agree with Shri Kabir that something should be done, it has to be done in a different way. This Government of ours must make up its mind whether this is an open society or this is a command society where you want the State to do everything, where you want the State to favour people with licensing, in doubt with advances from its own banks.

SHRI MADHU LIMAYE (Monghyr) : AICC was given Rs. 25 lakhs as advance.

SHRI LOBO PRABHU : As long as we have a society where the State becomes a trader, you must have a condition where, as Shri Limaye said, the AICC can get loans, where the party will also get its share from those who get advances from banks and from those who get sub-contracts for export-import which the State will do. I appeal to the Minister that while he approves of the purpose of Shri Kabir's Bill, the right remedy is to reduce controls, reduce taxation and make this an open and free society.

SHRI K. NARAYANA RAO (Bobbili): Mr. Chairman, Sir, we must congratulate Shri Kabir for bringing this Bill and focussing attention on a matter which has been engaging the attention of all people here. Several measures have been tried by Government hitherto to check corruption at various levels but still corruption is going on. In a matter like smuggling, particularly, it looks something very strange that we have been using smuggled products in a state of helplessness. If you go to any port area you can get any foreign product which has been otherwise prohibited. How is it happening ? What is it that the govenment has been doing ? Under our Customs Act we have an excellent machinery, But when we look at the functioning of that machinery we find that a dual machinery has been provided—one machinery for confiscation with authority for adjudication, a quasi judicial authority although consisting of only government servants; there is another type of machinery, so far as offences are concerned, which is the civil court. The confiscation machinery is not functioning in the way it should.

Coming to smuggling it is very difficult for us to understand what is happening. Government have said many a time that gold is being smuggled into the country. That is why they passed the Gold Control Act to check smuggling indirectly, because it could not be done directly. Though the Act is there and it has adversely affected a certain section of our people, it has not achieved the object of curbing smuggling. How is it that gold is still smuggled into this country ? Who pays for it and how ? So far as external transactions are concerned, the foreign exchange regulations, the monetary and banking systems come into play. Still smuggling takes place by evading all

these regulations. What is it that the government is doing to check this? Evidently, Indian currency is being paid to foreigners. What are the foreigners doing with this Indian currency? So, smuggling is a two-way process. Even though the volume of both imports and exports has increased during the last few years, because they are outside the purview of the government in the account books we do not see that increase; there the volume of trade remains the same. That is because of malpractices by businessmen like under-invoicing or over-invoicing. In that way they have amassed easy money. I am saying this with a full sense of responsibility. Our productivity and our earning money are not correlated and synchronised. The easy money and corrupt money have done a lot of damage to our economy. If we can put a stop to it, we can do something to improve our economy.

As Shri Kabir has correctly stated, corrupt money or black money is operating in the society in a different manner. Whether it is an election, promoting an agitation or buying royalty it has been operating and manifesting itself in a hidden manner. So, I sincerely say that this Bill should be given serious thought to see whether it can put a stop to that. As Shri Lobo Prabhu has stated, there may be some difficulties in implementing it. But we have to see how we can get over them. We may not agree with all that has been said by the mover of the Bill. All the same, we have to see how it can be worked. It is true that a legislation is not the be-all and end-all and the society has to re-orient itself. This is a matter which is not within our view. All the same, as legislators we can persuade the government to do what they can to put a stop to all these activities. Therefore, I support the Bill.

**श्री बैणी शंकर शर्मा** (बांका) : सभापति महोदय, मैं प्रोफ़ेसर हुमायूं कबीर के बिल का स्वागत करते हुए केवल दो चार शब्द कहना चाहता हूं। अभी तक हमारे मित्रों ने जिन विषयों की चर्चा की है उनका सम्बन्ध केवल स्मगलिंग और ब्लैक मार्केटिंग से रहा है। किन्तु इस बिल का एक भाग और है और वह है रेगुलेशन आफ़ ऐक्सपेंडिचर आदि का उस को मैं पढ़ देना चाहता हूं :

> "A Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies under their direct and indirect control..."

इस पर कुछ विशेष प्रकाश हमारे मित्रों ने नहीं डाला है। मैं उसी के सम्बन्ध में कुछ कहना चाहता हूं।

आज स्थिति यह है कि हमारे फिनांस मिनिस्टर विभिन्न मंत्रालयों की आवश्यकताओं को पूरा करने के उद्देश्य से ट्रेज़री में रुपया लाने के लिए हर प्रकार के उपाय करते हैं और हर तरह के कर लगाते हैं, जिस का नतीजा यह है कि इस गरीब देश के गरीब लोग दिन-प्रतिदिन करों के भार से दबते जा रहे हैं। पिछले वित्त मंत्री, श्री मोरारजी देसाई, ने एक बार इस सदन में कहा था कि हम सरकार के खर्च में कमी करने की भी चिन्ता करेंगे। लेकिन मुझे अफ़सोस के साथ कहना पड़ता है कि सरकारी खर्च को रोकने के लिए या उसमें कमी करने के लिए आज तक कोई प्रयत्न नहीं किया गया है।

इस लिए आज समय आ गया है कि मिनिस्ट्री आफ फ़िनांस के दो भाग कर दिये जायें। एक मिनिस्ट्री आफ़ इनकम हो और दूसरी मिनिस्ट्री आंफ़ एक्सपेंडीचर। आज सरकार में जो ख़र्च हो रहा है, उसमें जायज़ ख़र्च भी। नाजायज़ ख़र्च को तो रोकना ही चाहिए, लेकिन जायज ख़र्च में भी हम बहुत कुछ किफ़ायत कर सकते हैं।

उदाहरणस्वरुप परिवार नियोजन, मत्स्य-पालन मुर्गी पालन आदि हमारे बहुत से डिपार्टमेंटस में गांवों में एक एक अधिकारी को एक

[श्री बेणी शंकर शर्मा]

एक जीप दी गई है। उस अधिकारी का अपना वेतन तो 250 रुपये होता है, जब कि जीप के मेनटेनेन्स पर लगभग 700-800 रुपया ख़र्च हो जाता है। उस ख़र्च में हम कमी कर सकते हैं। 250 रुपये पाने वाला जवान अधिकारी स्कूटर से अपना काम अच्छी तरह से चला सकता है।

नाजायज़ ख़र्च भी बहुत तरह का हो रहा है। एक उदाहरण लीजिये हमारे हैल्थ डिपार्टमेंट के अधीन बहुत सी डिसपेंसरीज़ हैं। उनमें दवायें इनडेंट की जाती हैं, लेकिन वास्तव में दवायें आती ही नहीं हैं और इस लिए वे मरीज़ों को नहीं मिल पाती हैं। काग़ज़ात में उन दवाओं का ख़र्च दिखा दिया जाता है। इन बातों की देख-भाल और जांच-पड़ताल करने के लिए कोई विभाग नहीं है। आडिट डिपार्टमेंट केवल ऊपर-ऊपर की बातों को देखता है, लेकिन कहां ख़र्च हुआ है, कोई चीज आई भी है या नहीं, इन बातों को देखने वाला कोई नहीं है। इसी तरह डैम्ज़ वगैरह का काम कराने के लिए सरकारी विभाग है, एन० बी० सी० सी० है। उसके अन्तर्गत बहुत बड़ी संख्या में जीप्स, लारियां और मिट्टी खोदने की मशीनें वगैरह होती हैं। उनके लिए औज़ार और स्पेयर-पार्ट्स मंगाये जाते हैं, उन पर ख़र्च दिखाया जाता है, लेकिन वास्तव में वे औज़ार और स्पेयर-पार्ट्स पहुंचते नहीं हैं और ऊपर के ऊपर ही ग़ायब हो जाते हैं। इस तरह के नाजायज़ ख़र्चों को ख़त्म करना चाहिए।

मैं मंत्री महोदय से प्रार्थना करूंगा कि इस बिल में इस प्रकार के सरकारी ख़र्च को रेगुलेट और नियंत्रित करने के लिए जो व्यवस्था की गई है, वह उसकी तरफ़ विशेष ध्यान दें। नाजायज़ ख़र्च को ख़त्म करने की आवश्यकता तो है ही, मंत्री महोदय अपने मंत्रालय में एक मिनिस्ट्री आफ़ एक्सपेंडीचर स्थापित करें, जो सरकार के जायज़ और साधारण ख़र्च में भी कमी करने का प्रयत्न करे।

मेरे मित्रों ने स्मगलिंग और ब्लैक-मार्केटिंग की चर्चा की है। गवर्नमैंट के साथ जो ट्रांजेक्शन्ज़ होते हैं, उनमें लोगों को जो नाजायज़ पैसा मिलता है, उसी की वजह से यह स्मगलिंग ब्लैक-मार्केटिंग और करप्शन होता है। इस लिए जो मिनिस्ट्री आफ़ एक्सपेंडीचर बनाई जाये, वह इस बात की निगरानी रखे कि विभिन्न विभागों द्वारा अपने ट्रांजेक्शन्ज़ और कारोबार में ठीक ढंग से पैसा ख़र्च किया जाये और जो पैसा ख़र्च किया जाये, उतने पैसे की चीज़ प्राप्त की जाये।

मैं मंत्री महोदय से यह भी प्रार्थना करूंगा कि विभिन्न मंत्रालय अपने ख़र्च का जो एस्टीमेट दे देते हैं, ग़रीब जनता पर टैक्स लगा कर उनको उतना ही पैसा उपलब्ध करने की नीति पर वह न चलें, बल्कि वे मंत्रालय किस प्रकार ख़र्च कर रहे हैं, वह उस पर भी नियंत्रण करें। इस दृष्टि से यह बिल बहुत आवश्यक और महत्वपूर्ण है।

यद्यपि प्रोफ़ेसर कबीर ने इस बिल को यहां पर रखा है, लेकिन मैं चाहूंगा कि इस बारे में गवर्नमेंट की तरफ़ से एक बहुत काम्प्रिहेंसिव बिल आना चाहिए। माननीय सदस्य के बिल के फ़र्स्ट पार्ट का सम्बन्ध सरकारी ख़र्च से है। सरकार की ओर से जो बिल लाया जाये, उसमें सरकार की और से जो बिल लाया जाये, नाजायज़ ख़र्च को रोकने के बारे में विशद रूप से प्रावधान होना चाहिए।

SHRI BAKAR ALI MIRZA (Secunderabad): Mr. Chairman, Sir, my, hon. friend Mr. Humayun Kabir has started a process which will ultimately lead to some good. Mr. Prabhu asked him to go deeper and find out the reason for this corruption, black-marketing and so on. He gave a simple solution that that is all due to controls. May I ask him—unfortunately he is not here—why does he not go a little deeper and find out why are these controls

there ? Sir, for example, in this House, you control time, you give five minutes or so each and regulate the proceedings of the House. There is some reason for it. That does not lead to corruption. Similarly, controls are there because there is scarcity and there is shortage of goods. Naturally, there must be controls. You cannot avoid it. Of course, when there are controls, hoardings are there. Those who can hoard and sell at a fancy price do so and accumulate money and so on. The process goes on. So, the reason for corruption today is scarcity, specially, of consumer goods and also inflation which follows scarcity.

It is very often said that the character is lacking and that there must be moral education, this and that. The people forget that this process has been going on everywhere else in the world. I had seen foreign countries, specially, Germany and France, when there was an inflation. After the First World War, I was in Germany. The inflation was so great and so intense that when I went to buy a camera, the price quoted was 20,000 Marks, something like that and when I went to have my lunch and came back, the price shot up by 25000 Marks. There I had seen everything for sale. Morality, chastity, everything, was absolutely a thing of the past. When the Mark was stabilised, as if somebody had put on a switch, the character of the whole nation changed. I am sure, if the conditions I had seen in Germany after the First World War had continued for twenty years, Germany as a nation would have been wiped out. At that time, I realised the greatness of the Indian nation. In spite of our poverty, in spite of the miseries that we suffer, there are certain things which you absolutely cannot buy. In that country, there was everything for sale and the reason was inflation.

Therefore, if you want to control corruption, you have to tackle the question of inflation also and the question of creating more and more consumer goods. That does not mean I am against this Bill. This Bill is very good and, I think, it has come timely. But that alone will not solve the problem unless the financial policy that the Government adopts is such that the inflationary pressure that is going on is controlled. Of course, the Bill is for circulation. That is a very good thing. Demonetisation has been tried elsewhere and it can be tried here also. I would ask the Government to have both concurrently and self complementary to each other.

**श्री यशपालसिंह** (देहरादून) : सभापति महोदय, अगर आज से 20 साल पहले हम अपनी शिक्षा का राष्ट्रीयकरण करते तो हमें यह सब कुछ नहीं करना पड़ता । अकेली सरकार इसके लिए जिम्मेदार नहीं है । इसके लिए हम सब लोग जिम्मेदार हैं । करप्शन तब दूर होगा जब हमारी परसनल लाइफ में करप्शन नहीं रहेगा । जब हम एक तरफ देखते हैं कि एक शख्स 50 हजार रुपये माहवार तनख्वाह ले रहा है और पुलिस का चौकीदार 8 रुपये माहवार तनख्वाह ले रहा है, दोनों में कितनी बड़ी डिसपैरिटी है तो किस तरह से यह करप्शन खत्म हो जाएगा । मैं हुमायूं कबीर साहब को मुबारकवाद देता हूँ कि वह सदन के सामने इतना सुन्दर बिल लाए । आपने हमेशा सुन्दर काम किए हैं और प्रोफेसर हुमायूं कबीर के कैरेक्टर में, इन की देशभक्ति में इनके दुश्मनों को भी शक नहीं है ।

"Handsome is he that handsome does."

आपने इस देश के लिए बहुत सुन्दर काम किए हैं । यह बहुत छोटी सी बात है कि जो इतना बड़ा स्टाफ है ऐन्टी करप्शन का उसको खत्म किया जाय और करप्शन के लिए आज किसी शहादत की जरूरत नहीं हैं बल्कि करप्शन के लिए, हम देखते हैं कि एक मेज से दूसरी मेज लगी हुई है लेकिन एक मेज पर से दूसरी मेज पर कागज जाने में चार-चार महीने लग जाते हैं । चाहते तो उठा कर भी दे सकते थे । लेकिन उसके लिए जब तक बाकायदा रिश्वत नहीं ली जाती तब तक किसी हालत में भी कागज एक मेज पर से दूसरी मेज पर नहीं पहुंचता है । इसके

[श्री यशपाल सिंह]

लिए सख्त कानून होना चाहिए। ऐसे भी मुल्क हैं जहां बगैर हवालात के, बगैर जेल के लाखों करोड़ों रुपए के जवाहरात यों ही पड़े रहते हैं। हमने अरब मुमालिक में देखा कि हजारों, करोड़ों रुपये के जवाहरात खुले पड़े रहते हैं। नमाज के लिए जाते है, अजान होती हैं, एक एक मील पर दुकान है वहां छोड़कर चले आते हैं। हमारे मुल्क में यह हालत है कि डी० एस० पी०, एस० पी० और मिनिस्टर्स की कोठी में चोरी होती है। डी० सी० की कोठी में चोरी होती है। इसका एक इलाज है। मुल्क का इंडिविजुअल कैरेक्टर ऊंचा किया जाय जिस के लिए गांधी जी ने इतने दिन तक संघर्ष किया था, वह हमने पीछे डाल दिया। मुझे यह कहना पड़ता है कि जब हम इनडिविडुअल कैरेक्टर को ऊंचा नहीं करेंगे; व्यक्तिगत चरित्र को ऊंचा नही करेंगे तब तक मुल्क का करप्शन हरगिज दूर नहीं हो सकता। यह एक मानी हुई बात है। शैली ने लिखा है :

"The most fatal error that ever happeped in the world was the separation of political and ethical sciences."

जब तक हम अपने आचार-शास्त्र को राजनीति-शास्त्र से अलग-अलग रखेंगे तब तक हम लोग कभी भी इस करप्शन को दूर नहीं कर सकते। यह फ्रेज हम को दूसरे लोगों की दी हुई है जो हिन्दुस्तान के घातक थे, दुश्मन थे, उन्होंने यह दिया था कि इसका सामाजिक कैरेक्टर बहुत अच्छा है घर का कैरेक्टर चाहे जितना खराब क्यों न हो। इसको हम हरगिज नहीं मानते हैं। जिसका इण्डिविजुअल कैरेक्टर ऊंचा नहीं है उस का नेशनल कैरेक्टर हरगिज ऊंचा नहीं हो सकता, उसका सामाजिक कैरेक्टर ऊंचा नहीं हो सकता। इसके लिए हमें आमूल चूल परिवर्तन करना होगा। एड़ी से चोटी तक बदलना होगा। शिक्षा बदलनी होगी, सोने जागने के घंटे बदलने होंगे, रहन-सहन बदलना होगा, खुराक बदलनी होगी, पोशाक बदलनी होगी तब गांधी जी के आदर्शों के मुताबिक करप्शन दूर होगा। इस देश में इण्डिविजुअल कैरेक्टर ऊंचा होगा तो नेशनल कैरेक्टर ऊंचा होगा। मुझे याद है, इकबाल ने कहा था :

"अफ़राद से बनती हैं अक़वाम की तक़दीर
हर फ़र्द है मिल्लत के मुकद्दर का सितारा"

अगर एक-एक शख्स अपनी-अपनी जगह सुन्दर होगा तो हमारा सारा राष्ट्र सुन्दर होगा। मैं अपने वित्त मंत्री जी को भी यह सलाह देता हूं कि आप यह कानून क्यों नहीं बनाते कि जिसके हल्के में ज्यादा करप्शन है उसको क्यों न एक कलम से खत्म किया जाय? क्यों न एक ऐसा कानून बनाया जाय कि उसको एक कलम बर्खास्त किया जाय? आज हम देखते हैं कि छोटे-छोटे आदमी पिसते हैं, लेकिन बड़े-बड़े आदमी हरगिज नहीं पिसते। वह हर जगह जाते हैं और ऊंची जगह जाकर बैठ जाते हैं। इसके लिए गांधीवाद के सिवाय, दीन के सिवाय, धर्म के सिवाय और कोई रास्ता नहीं है। मुझे हंसी आती है जब लोग कहते हैं इन्सानियत के नाम पर, ह्यूमैनिटी के नाम पर, मानवता के नाम पर। मैं आपसे साफ कहता हूं कि इन्सानियत पंख लगाकर उड़ जाती अगर धर्म न होता। यह मानवता धर्म का एक अंग है। अगर धर्म कायम नहीं रहेगा तो मानवता कायम रहेगी। अगर धर्म कायम नहीं रहेगा तो मानवता हरगिज कायम नहीं रह सकती।

मैं आपका बड़ा आभारी हूं कि आपने मुझ जैसे पार्टीलैस इण्डिविजुअल मैम्बर को भी टाइम दिया।

**श्री अचल सिंह** (आगरा) : अध्यक्ष महोदय, स्वराज्य होने से पहले हम यह ख्याल करते थे कि हमारे देश में स्वराज्य होगा क्योंकि महात्मा जी यह कहते थे कि हमको भारत में रामराज्य स्थापित करना है। लेकिन दुख इस बात का है कि महात्मा जी हमारे बीच में नहीं रहे। वह जुदा कर दिए गए। काश, महात्मा

जी आज हमारे बीच में होते तो हमारे देश की स्थिति दूसरी होती। आज चारों तरफ भ्रष्टाचार का बोलबाला है। जिधर देखिए उधर छोटे से लेकर बड़े तक सबका नैतिक पतन हो गया है। हमारा प्रजातंत्र और समाजवाद कभी सफल नहीं हो सकता जब तक कि हम में नैतिकता न आ जाय। नैतिकता की बहुत कमी है। हमारे बच्चों से लेकर ऊपर तक नैतिकता की जरूरत है। हमारे स्कूलों में मारल टीचिंग नहीं है और न बच्चों को मारल टीचिंग दी जाती है जिससे कि वह शुरू से अच्छे बनें। आज हमारे मिनिस्टर से लेकर मामूली आदमी तक भ्रष्टाचार में मुबतिला है। हम देखते हैं कि जिस डिपार्टमेंट में एक इंसपेक्टर होता है उसकी हजारों रुपये माहवार की इनकम होती है। लाखों रुपये साल वह पैदा करता है लेकिन कोई पूछने वाला नहीं है। मैं तो यही कहूंगा कि जो हुमायूं कबीर साहब ने बिल पेश किया है उसकी बहुत आवश्यकता है। जनता की इस पर राय लेनी चाहिए ताकि जितनी कमियां हैं वह पूरी हो सकें। वह तभी पूरी हो सकती हैं जब हम अपना नैतिक सुधार करें और वह हर-एक आदमी को करना है हमारे नन्दा जी ने इस बात की कोशिश की थी कि हमारे यहां से भ्रष्टाचार दूर हो लेकिन वह इसमें असफल रहे। तो आज जरूरत इस बात की है कि हम अपने को देखें। हर आदमी ऊंचा उठे, ईमानदार बने तभी हम भ्रष्टाचार को दूर कर सकते हैं। मैंने पहले सेशन में पार्लियामेंट में एक बिल पेश किया था भ्रष्टाचार का उन्मूलन का, वह पास हुआ था लेकिन उस पर कोई अमल नहीं हुआ। तो मैं तो इस बिल का समर्थन करता हूँ और मैं यही चाहता हूँ कि हम नैतिक बनें तभी देश का और समाज का उद्धार हो सकता है।

**श्री अब्दुल गनी डार** (गुड़गांव) : चेयरमैन साहब, मैं कबीर भाई का शुक्रिया अदा करता हूँ कि इन्होंने गवर्नमेंट को मौका दिया कि वह बड़ी खुशी से अपनी तरफ से कोई प्रस्ताव ऐसा ले आए तो मुझे खुशी होगी। मकसद सिर्फ इतना ही है कि जो ब्लैक मनी है जिससे मुल्क की तरक्की रुकी हुई है, क्योंकि वह तकरीबन 113 कहते हैं कि 113 रुपया रुका हुआ है इस तरह से तो उनकी इच्छा है कि वह रुपया निकल आए और देश का धन्धा आगे बढ़े। मेरा ख्याल है कि हुकूमत को इसमें कोई एतराज नहीं हो सकता कि वह रुपया निकलना चाहिए। उन्होंने साधन बताए कि 5 सौ तक की कीमत के जो नोट हैं वह शिड्यूल्ड बैंक्स से उनका पेमेंट होना चाहिए या उन्होंने एक बात कही कि 500 तक का पेमेंट चैक से हो। उसमें देहाती दुनिया के लिए तो मुश्किल दिखाई देती है। किसानों के लिए, मजदूरों के लिए और छोटे दुकानदारों के लिए तो यह मुश्किल है जो अपना हिसाब-किताब बैंक्स में रखते नहीं हैं मगर खैर उस पर विचार किया जा सकता है। लेकिन मैं इस वक्त सिर्फ दो बातें आप के द्वारा कहूँगा। पंडित जवाहर लाल जी ने यह फरमाया कि करप्शन की बड़ी चर्चा करते हैं लेकिन बाकी देशों के मुकाबले में हमारे यहां करप्शन कम है। मैं मानता हूँ कि उनका कहना शायद ठीक होगा और इन्दिरा जी ने भी पीछे कहा कि बाकी देशों के मुकाबले में यहां करप्शन कम है। लेकिन यह भगवान राम का देश है, भगवान कृष्ण का देश है, भगवान कबीर का देश है, भगवान ख्वाजा चिश्ती का देश है, यहां पर बड़े-बड़े भगवान पैदा हुए, ऋषि-मुनि पैदा हुए...(**व्यवधान**)...कबीर तो ये हैं लेकिन भक्त कबीर नहीं हैं, प्रोफेसर कबीर हैं। मैंने अभी इन्दिरा जी को पत्र लिखा कि चैक के द्वारा फलां पार्टी ने फलां ब्रांच से चेक जारी किया और फलां ब्रांच से वह चैक आनर हुआ, फलां पार्टी को आनर हुआ, उसके नाम मैंने दिए, सिर्फ कांग्रेसी नेताओं के नाम मेन्शन किए कि इतने लाख रुपये कहां से आये। वह मैंने छाप भी दिया, थर्ड आई ओपेनर में ताकि यह यह बात छिपी न रहे, उसमें दूसरी पार्टीज के

[श्री मन्दुल गनी डार]

भी हैं लेकिन कोई तवज्जह दी गई या नहीं मुझे पता नहीं। मैं सिर्फ यह कहता हूँ कि वह रुपया कहां से आया जो लाखों रुपये का चैक दिया। देखने वाली बात तो यह है।

दूसरी बात यह कहना चाहता हूँ जनहित निधि में लाखों रुपया बीजू पटनायक और सरदार प्रताप सिंह कैरो ने दिया, लाखों रुपया उसमें लोग देते चले जा रहे हैं, यह कहां से आया, किस हिसाब से आया, कहां से वह लोग इस रकम को दे पाये। इन्दिरा जी का ट्रस्ट है, नेक काम के लिए रुपया दिया गया—लेकिन देखना होगा कि यह रुपया कैसे आया।

तीसरी बात—ओवर इन्वाइसिंग का मेरे भाई ने जिक्र किया है। सच्चाई यह है कि पब्लिक सैक्टर हैं, इसमें करोड़ों रुपये की रिकन्डीशन्ड मैशीनरी आती है, उसका ओवर-इन्वाइसिंग किया जाता है। मोतिया खान में जिस चीज की कीमत 10 रुपये है, नई दिल्ली और काश्मीरी गेट में उसी पुर्जे की कीमत 50 रुपये है, इस तरह से ओवर-इन्वाइसिंग करके वह रुपया वहां रह जाता है। फिर वह यहां कैसे आती है—उसी चीज का फिर अण्डर इन्वाइसिंग होता है—इस तरह से हेराफेरी की जाती है।

चौथी बात—रा-मैटीरियल के लिए हम एक्सपोर्टर्स को इन्सेन्टिव देते हैं, उसके लिए इम्पोर्ट लाइसेंस देते हैं, ताकि मुल्क का डेवलपमेंट हो, मुल्क में माल का प्रोडक्शन हो। रा-मैटीरियल के करोड़ों रुपये के ये लाइसेंस ब्लैक में बिक जाते हैं। अब इसको देखना सरकार का काम है, लेकिन सरकार कहती है कि पगले, इसको कैसे पकड़ें, उनके पास तो बिल मौजूद हैं कि रा-मैटीरियल आया, उससे इतना माल तैयार हुआ और फलां जगह वह माल बिक्री। मेरा उनसे कहना है कि जरा उनके बिजली के बिल को तो चैक करो, मुझे दे दो, लाओ, मैं चैक करके दिखलाता हूँ। ये जितने बड़े-बड़े करप्ट घाघ बैठे हुए हैं, सब सामने आ जायेंगे कि किस तरह से रा-मैटीरियल को बेचते हैं, तीन-तीन सौ गुना कीमतों पर बेचते हैं। बिजली के बिल तो सरकार के पास हैं, कितनी पावर खर्च हुई है—उससे सब मालूम हो जायगा। मैंने इसके बारे में बहुत लिखा है, तीन-तीन आई-ओपनर लिखे, लेकिन कुछ नहीं हुआ।

जब टी०टी० कृष्णमाचारी फाइनेंस मिनिस्टर थे, मैंने उनको लिखा कि एक आदमी का 83 लाख रुपया लक्ष्मी कामर्शियल बैंक में रखा हुआ है, दस बोगस नामों से वहां जमा है, एक ही आदमी के दस्तखत से दस नामों में एकाउंट आपरेट होता है। मोरारजी भाई की तवज्जह भी इस तरफ दिलाई। मेरे पास अभी रसीदें हैं, सी० बी० आई० को भी लिखा कि एक ही आदमी के दस्तखतों से रुपया जमा है, लेकिन कुछ नहीं हुआ।

मैं अर्ज करना चाहता हूँ कि कबीर साहब का मकसद तो सिर्फ इतना है कि सरकार जो अपने चौथे प्लान को कामयाब बनाना चाहती है, ईमानदारी के साथ अपने पांव पर खड़ी होकर उसको चलाये तो उसके लिए काफी रुपया निकल सकता है, लेकिन इसके लिए चाहे अब्दुलगनी मुजरिम है तो उसको भी सजा दो और अगर इंदिरा मुजरिम है तो उनको भी सजा दो। इस मामले में अब्दुलगनी और इन्दिरा में फर्क नहीं होना चाहिए। लेकिन ये लोग ऐसा कर नहीं सकते, जिसको इन्होंने अपनी मिनिस्ट्री से, चीफ मिनिस्ट्री से निकाला, उसको फिर कांग्रेस वर्किंग कमेटी में ले लिया, इससे भ्रष्टाचार को हौंसला मिलता है, चाहे बीजू पटनायक हो या कोई हो, सबको हौंसला मिलता है। कबीर साहब को इस बिल के लिए क्रेडिट

दें, लेकिन वह वाकई एक ऐसा बिल लाये हैं जो काबिले तारीफ है और मैं बड़े जोर से उस की ताइद करता हूँ।

[ श्री عبدالغنی ڈار - چیئرمین صاحب میں کبیر بھائی کا شکریہ ادا کرتا ہوں کہ انھوں نے گورنمنٹ کو موقعہ دیا کہ وہ بڑی خوشی سے اپنی طرف سے کوئی پرستاؤ ایسا لائے تو مجھے خوشی ہوگی۔ مقصد صرف اتنا ہی ہے کہ جو بلیک منی ہے جس سے ملک کی ترقی رکی ہوئی ہے کیونکہ وہ تقریباً ایک تہائی کہتے ہیں کہ ایک تہائی روپیہ رکا ہوا ہے اس طرح سے تو ان کی اچھا ہے کہ وہ روپیہ نکل آئے اور دیش کا دھندا آگے بڑھے۔ میرا خیال ہے کہ حکومت کو اس میں کوئی اعتراض نہیں ہو سکتا کہ وہ روپیہ نکلنا چاہیے۔ انھوں نے سادھن پلائے ۵ سو تک کی قیمت کے جو نوٹ ہیں وہ شڈیلڈ بینک سے ان کا پیمنٹ ہونا چاہیئے یا انھوں نے ایک بات کہی کہ ۵۰۰ تک کا پیمنٹ چیک سے ہو۔ اس میں دیہاتی دنیا کے لئے تو شکل دکھائی دیتی ہے۔ کسانوں کے لئے مزدوروں کے لئے اور چھوٹے دوکانداروں کے لئے تو یہ شکل ہے جو اپنا حساب کتاب بینک میں رکھتے نہیں ہیں مگر خیر اس پر وچار کیا جا سکتا ہے لیکن میں اسوقت صرف دو باتیں آپ کے روبرو کہوں گا۔ پنڈت جواہر لال جی نے یہ فرمایا کہ کرپشن کی بڑی چرچا کرتے ہیں لیکن دیشوں کے مقابلے میں ہمارے یہاں کرپشن کم ہے۔ لیکن یہ بھگوان رام کا دیش ہے۔ بھگوان۔ خواجہ معین الدین چشتی کا دیش ہے۔ یہاں پر بڑے بڑے بھگوان پیدا ہوئے بشریشی منی پیدا ہوئے ... نوودھان کبیر تو یہ ہیں لیکن بھگت کبیر نہیں ہیں پروفیسر کبیر ہیں۔ میں نے ابھی اندرا جی کو پتر لکھا کہ وہ چیک کے دونوں فلاں فلاں نوٹس تھے۔ فلاں برانچ سے چیک جاری کیا تو فلاں برانچ سے وہ چیک آنر ہوا۔ ان کے نام میں نے دیئے۔ صرف بینائوں کے نام مینشن کے ۶ آئے ۷ کہاں سے آئے۔ وہ میں نے چھاپ بھی دیا تھرڈ آفس میں تاکہ یہ بات چھپی نہ رہے۔ اس میں دوسری کے بھی ہیں لیکن کوئی توجہ دی گئی یا نہیں مجھے پتا نہیں۔ میں صرف یہ کہتا ہوں کہ وہ کہاں سے آیا جو لاکھوں روپے کا چیک دیا۔ دیکھنے والی بات تو یہ ہے۔

دوسری بات یہ کہنا چاہتا ہوں جن صفحہ نمبر ۵ میں لاکھوں روپیہ بیجو ٹیکا سنگھ اور سردار پرتاپ سنگھ کیرو نے دیا۔ لاکھوں روپیہ لوگ اس میں دیتے چلے آ رہے ہیں۔ وہ کہاں سے آیا۔ کس حساب سے آیا کہاں سے وہ لوگ اس رقم کو دے پائے۔ اندرا جی کانٹریکٹ ہے نیک کام کے لئے روپیہ دیا گیا ہے۔ لیکن دیکھنا ہوگا کہ یہ روپیہ کیسے آیا۔

تیسری بات اور لوائنگ کا میرے بھائی نے ذکر کیا سچائی یہ ہے کہ آپ کے پبلک سیکٹر ہیں۔ ان میں کروڑوں روپیہ کی رکینڈ بشڈ مشینری آئی ہے

رکھا ہوا ہے۔ دس وگس نامہوں سے وہاں جمع ہے۔ ایک ہی آدمی کے دستخط سے دس نامہوں میں اکاؤنٹ آپریٹ ہوتا ہے۔ مرارجی بھائی کی توجہ بھی اس طرف دلائی میرے پاس ابھی رسیدیں ہیں۔ سی۔ بی۔ آئی کو بھی لکھا کہ ایک ہی آدمی کے دستخطوں سے روپیہ جمع ہے۔ لیکن کچھ نہیں ہوا۔

میں عرض کرنا چاہتا ہوں کہ کبیر صاحب کا مقصد تو صرف اتنا ہے کہ سرکار جو اپنے چوتھے پلان کو کامیاب بنانا چاہتی ہے۔ ایمانداری سے اپنے پاؤں پر کھڑی ہو کر اس کو چلائے تو اس کے لئے کافی روپیہ نکل سکتا ہے۔ لیکن اس کے لئے چاہے عبدالغنی مجرم ہو تو اس کو بھی سزا دو۔ اس معاملے میں عبدالغنی اور اندرا میں فرق نہیں ہونا چاہئے۔ لیکن یہ لوگ ایسا کر نہیں سکتے۔ جس کو انھوں نے اپنی منسٹری سے چیف منسٹری سے نکالا اس کو پھر کانگریس ورکنگ کمیٹی میں لے لیا۔ اس سے بڑھ کر اچھا کو حوصلہ ملتا ہے چاہے بیجو پٹنائک ہو یا کوئی ہو سب کو حوصلہ ملتا ہے۔ کبیر صاحب کو اس بل کیلئے کریڈٹ دیں یا نہ دیں لیکن وہ واقعی ایک ایسا بل لائے ہیں جو قابلِ تعریف ہے اور میں بڑے زور سے اس کی تائید کرتا ہوں۔

اس کا اور انوائسنگ کیا ہے۔ مونیا کھان میں جس چیز کی قیمت دس روپے ہے۔ نئی دہلی اور کشمیری گیٹ میں اس کی قیمت پچاس روپے ہے۔ اس طرح سے اور انوائسنگ کر کے وہ روپیہ وہاں رہ جاتا ہے۔ پھر وہ یہاں کیسے آئی ہے۔ اس چیز کا پھر انڈر انوائسنگ ہوتا ہے۔ اس طرح سے ہیرا پھیری کیجاتی ہے۔

چوتھی بات رامیٹیریل کے لئے ہم ایکسپورٹ کو انسینٹو دیتے ہیں۔ تاکہ ملک کا ڈویلپمنٹ ہو۔ ملک میں مال کا پروڈکشن ہو۔ رامیٹیریل کے کروڑوں روپیہ کے بے لائسنس بلیک میں بک جاتے ہیں۔ اب اس کو دیکھنا سرکار کا کام ہے۔ لیکن سرکار کہتی ہے پکڑے اس کو کیسے پکڑیں ان کے پاس تو بل موجود ہیں کہ رامیٹیریل آیا۔ اس سے مال تیار ہوا اور فلاں جگہ وہ مال بکا۔ میرا ان سے کہنا ہے کہ ذرا ان کے بجلی کے بل کو چیک کرو۔ مجھے دے دو۔ لاؤ میں چیک کر کے دکھلاتا ہوں۔ یہ جتنے بڑے بڑے بکریٹ گھاگ بیٹھے ہوئے ہیں سب سامنے آجائیں گے کہ کس طرح سے رامیٹیریل کو بیچتے ہیں۔ تین سو گنا قیمتوں پر بیچتے ہیں۔ بجلی کے بل تو سرکار کے پاس ہیں۔ کتنی پاور خرچ ہوئی ہے۔ اسے سب معلوم ہو جائیگا میں نے اس کے بارے میں بہت لکھا ہے۔ تین تین آئی او سیز لکھے۔ لیکن کچھ نہیں ہوا۔

جب ٹی۔ ٹی کرشنما چاری فائنینس منسٹر تھے۔ میں نے ان کو لکھا کہ ایک آدمی کا ۸۳ لاکھ روپیہ لکشمی کامرشیل بینک میں

SHRI SAMAR GUHA (Contai) : Mr. Chairman, Sir, the issue of plaguing the effect of black money on our national economy was being discussed in our country for long, but I should congratulate the hon. Member, Professor Kabir, for he has at least suggested a few concrete measures to control this. There is one very important aspect involved in the measure of controlling black money. In our country, almost all the political parties have pledged themselves to set up socialism in the democratic structure of our country. The communists challenge against socialism in a democratic structure or democratic socialism is this : they say that until and unless the State is empowered to totally control each and every economic aspect of the country, absolutely, there cannot be any possibility whatsoever of setting up socialism in a country having a democratic structure.

Sir, the black money functioning under the black curtain of the corrupt capitalist is one of the stumbling blocks in the way of establishing socialism in a democratic set-up. Unless this black money can be effectively controlled, that black money which functions in an underground world having different channels of its own circulation, whatever may be our efforts by way of nationalising banks, nationalising insurance and setting up many trade and industrial concerns in the public sector, it will be impossible to really set up a socialist economy in our country. Therefore, I again congratulate Professor Kabir for he has at least introduced some new ideas to take concrete steps in regard to control of the functioning of black money under black curtain in our country.

I do not want to go to the merits of the whole Bill. As I have said I am wholly in agreement with the objective of the Bill. But if this Bill is enacted it has certain practical implications in giving effect to it. It is, therefore, I thing that he has also made the suggestion that it should be circulated for eliciting public opinion as also to see how the Bill can be more effectively drafted so that it is given effect to there will be no difficulty for the traders, the businessmen and also the people as a whole.

Therefore, Sir, without taking more time, I again congratulate Shri Kabir because he has introduced new ideas. And, as I have said, unless you can control, the black money functioning under the black curtain of the corrupt capitalists there is no hope of setting up socialism in a democratic structure.

**श्री जार्ज फरनेन्डीज** (बम्बई दक्षिण) : सभापति महोदय, मैं इस विधेयक का समर्थन तो जरूर करता हूं, लेकिन कुछ खामियां इस विधेयक में मुझे दिखाई दे रही हैं जिनको आप के सामने पेश करना चाहता हूं। खास तौर से परिच्छेद नं० 3 में जहां कबीर साहब का यह कहना है कि 100 रुपये या उससे ज्यादा कीमत के जो नोट हैं, उन को 30 दिन तक, जब से यह विधेयक अमल में आवे, बिना कोई बजह बताते हुए, बिना कोई प्रश्न पूछे उस पैसे को ले जाकर बैंक में जमा करा सकते हैं। इस से आगे के लिए तो भ्रष्टाचार का निर्मूल हो सकता है, लेकिन तत्कालिक जितना भ्रष्टाचार देश में फैला हुआ है और जितना काला पैसा लोगों ने जमा किया हुआ है, उस काले पैसे को सफेद बनाने का एक रास्ता आप पैदा कर रहे हैं। चूंकि आपने इस विधेयक में यह कहा है कि कोई प्रश्न नहीं पूछा जायगा, कोई जवाब नहीं मांगा जायगा, कोई भी सजा नहीं मिलेगी, जो भी पैसा आपके पास है, वह लाकर हमें दे दो, पहले के सारे काले पैसे के लिए माफी है, इसका नतीजा यह होगा कि देश के जो बड़े बड़े पूंजीपति हैं, जिन्होंने बेइमानी से रुपया इकट्ठा किया है, वे बच जायेंगे। आप शान्ति प्रसाद जैन को ले लीजिए उन्होंने 50 हजार रु० हर महीने टाइम्ज आफ इंडिया से गलत तरीकों से निकाला, पिछले 10 सालों से 40 लाख रु० इस ढंग से निकाला.....

**सभापति महोदय** : यह मामला कोर्ट में पेन्डिंग है।

**श्री जार्ज फरनेन्डीज** : जी हां, लेकिन यह आरोप उन पर सी० बी० आई० ने लगाया है,

[श्री जार्ज फरनेन्डीज]

पिछले 10 वर्षों में 40 लाख रुपया उन्होंने काले पैसे की शक्ल में कमाया और इस विधेयक के अन्तर्गत वह ब्लैक मार्केटियर बन जाते हैं। इस डिफ़नीशन के आधार पर काला पैसा रखने वाले लोगों को, जिसका जिक्र प्रोफेसर कवीर ने किया है, मानकर चलें तो शायद ही हिन्दुस्तान में हमको कोई बड़े लोग मिलेंगे जिनको हम काला पैसा रखने वाला या ब्लैक मार्केटियर का नाम दे सकें। जब इस पर आगे बहस चले तब यह मामला आ ही जायेगा। लेकिन मुझे एक बहुत ही महत्वपूर्ण बात कहनी है और वह यह कि इस देश में रोज ऐसे किस्से देखने को मिलते हैं कि काले पैसे को सफेद करने के तौर-तरीके में लोग बहुत चालाक हो गए हैं जैसे सूरत में क्रास बर्ड पाज़िल चलाते हुए पकड़े गए, जिनमें बंबई के काला पैसा कमाने वाले पूंजीपति सूरत से या गुजरात से क्रास वर्ड पाज़िल चलायें और फिर अपने नाम एलान करके उस काले पैसे को सफेद करलें। इसी तरह से राज्य सरकारों की जो लाट्रीज चल रही हैं उसमें भी यही सिलसिला चल रहा है। इसी तरह से घुड़दौड़ चलती है, उसमें भी यही सिलसिला चलता है। तो ऐसे देश में जहां इस तरह से काले पैसे को सफेद करने का सिलसिला चल रहा है और उससे पहले काला पैसा कमाने का प्राथमिक व्यवसाय बन गया है, वहां इस विधेयय के द्वारा उस पर कहां तक रोक लगाने में असर पड़ेगा, इसमें मुझे बहुत बड़ी शंका पैदा हो रही है। इसलिए मैं प्रोफेसर साहब से आग्रह-पूर्वक कहना चाहता हूं कि जब एक तरफ आप भ्रष्टाचार को मिटाने की बात करेंगे तो उसके साथ-साथ इस मुल्क में खर्चे पर सीमा लगाने की बात भी चलानी चाहिए। अगर खर्चे पर सीमा नहीं लगती है तो यह भी सम्भव नहीं हो सकेगा। आज कनाट सर्कस में एक शाम को सौ रुपये खर्च करने वाली तरह तरह की एयर-कंडीशन्ड दुकानें चल रहीं हैं। दिल्ली शहर में ही ओवराय इन्टर कांटीनेन्टल होटेल में एक कमरे का एक दिन का किराया डेढ़ सौ रुपया होता है। जब तक ऐसी जगहें इस देश में चलेंगी, आप काले पैसे को रोकने में कामियाबी नहीं पायेंगे। इसलिए साथ ही साथ यह भी प्रयत्न होना चाहिए कि खर्चे पर एक सीमा लगाई जाये। इस बात को हम लोग बहुत अरसे से कह रहे हैं। हमारे नेता डा० राम मनोहर लोहिया ने 30 अगस्त, 1967 को यह बात रखी थी कि माहवारी खर्चे पर सीमा लगाओ, जब तक इस बात को स्वीकार नहीं किया जायेगा और आलीशान होटल चलते रहेंगे तब तक आप काले पैसे को रोक नहीं सकेंगे। इसी तरह जो कान्वेन्ट स्कूल चलते हैं जहां एक महीने में एक लड़के पर 500 या एक हजार रुपया खर्च आता है, वहां पर खर्चा कौन देता है? घर्म-तेजा देता है। इस तरह के स्कूलों पर भी रोक लगानी चाहिये। इसी प्रकार में निजी मोटर गाड़ियां चलती हैं जिन पर करोड़ों रुपया पेट्रोल के रूप में और दूसरे टैक्सेज के रूप में खर्च होता है। उन पर भी जब तक रोक नहीं लगाई जायेगी तब तक मैं नहीं समझता इन विधेयकों के द्वारा आप इस देश से भ्रष्टाचार का उन्मूलन कर पायेंगे।

इस विधेयक के परिच्छेद नं० 10 में प्रो० कवीर ने कहा है :

> "The Government of India shall direct all manufacturing chemists and druggists and other manufacturers of consumer goods to show retail selling price on their containers."

यह ठीक है लेकिन प्रोफेसर साहब यह भी जानते होंगे कि हिन्दुस्तान में दवाई के ऊपर जितना मुनाफा कमाया जाता है उतना शायद और किसी भी चीज पर नहीं कमाया जाता है। यानी लोगों की मौत पर भी ये लोग लखपती और करोड़पती बन रहे हैं। दवाई की जो लागत होती है और उसके जो दाम हैं उसमें कोई रिश्ता ही नहीं है। सिर्फ निजी क्षेत्र में ही

ऐसा हो रहा हो, यह बात नहीं है। बिरला इत्यादि का ही नाम इस सम्बन्ध में नहीं लिया जा सकता है। बल्कि यह सरकार भी सबसे बड़ी गुनहगार है। सार्वजनिक क्षेत्र में पिपरीं में जो हिन्दुस्तान ऐन्टीबायटिक्स का दवाई का कारखाना है वहां बीस पैसे में बनी हुई पेंसलीन की एम्पुल सरकार एक रुपया और सवा रुपया एम्पुल के हिसाब से बेचती है। तो सरकार का भी वही तरीका है। आप राष्ट्रीयकरण करिये या जो भी करिए लेकिन जब तक दामों पर लगाम लगाने की बात नहीं की जायेगी यानी किसी चीज का जो लागत खर्च हो उसके डेढ़ गुने से ज्यादा उसको नहीं बेचा जायेगा, इस तरह की जब तक दाम नीति नहीं चलाई जायेगी और जब तक निजी खर्चे पर सीमा लगाकर किसी भी व्यक्ति को माहवार 1500 रुपये से ज्यादा खर्च करने का मौका ही नहीं देंगे —यानी जब तक आप ये दो चीजें नहीं करेंगे, एक तरफ तो दाम बांधना और दूसरी तरफ निजी खर्चे पर सीमा लगाना तब तक ठीक है, यह चीज कागज पर तो रहेगी लेकिन उसका कोई असर नहीं होगा। हम इसका समर्थन तो करेंगे ही क्योंकि इससे एक धक्का और लगता है। उसमें हमको खुशी होती है। बैंकों के सम्बन्ध में भी हमने आपका समर्थन किया। लेकिन जो बैंक हैं, जो उनकी पूंजी है जैसे आज तक बिरला और दूसरे पूंजीपतियों के घरों में गई हैं वैसे ही अब भी वह पूंजी कहां जायेगी, वह भी हम जानते हैं। सोमवार को जब वह विधेयक आयेगा तब उस पर हम अपनी राय पेश करेंगे। लेकिन इससे चूंकि एक धक्का और हम आपको दे सकते हैं, उसके लिये मौजूद है फिर भी इस कदम से आप बहुत आगे बढ़ पायेंगे, इसका हमको विश्वास नहीं है। लेकिन चूंकि एक धक्का सरकार को और काला पैसा वालों को लगता है इसलिए हम इस विधेयक का समर्थन करते हैं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Mr. Chairman, while the objects of the Bill are laudable, the problem is not so simple and cannot be put under the umbrella of one Bill. There are various aspects of the problem. Certainly there are some which are connected with the Ministry of Finance but there are problems which are connected with the Ministry of Commerce, and the Ministry of Foreign Trade as far as import, export, regulation and other things are concerned. Then there are problems which are connected with the licensing policy which is under the overall competence of the Ministry of Industrial Development and so on and so forth; I do not want to enumerate them. But I would only like to point out that although the objects of the Bill and the exercise, which Professor Humayum Kabir has done in drafting and moving the Bill, are quite commendable, it cannot be taken under one umbrella.

Coming to the points, Professor Kabir has raised the question of demonetisation. First of all, demonetisation cannot be done through legislation where we give a particular date. Demonetisation, if it has to be done, has to be done swiftly and without any notice.

SHRI S. M. JOSHI : This Bill does not make it necessary for the man to explain from where the money has come. If you want to punish him, that is another matter,

SHRI P. C. SETHI : I am coming to that.

As far as demonetisation, which was adopted in 1946, is concerned our experience is that practically all the notes which were deposited in the bank were encashed by those of lower denominations. Therefore the exact profit, advantage or benefit, which should have accrued from that, did not accure. That was point out by Shri Lobo Prabhu also. Therefore, it is not only involving a lot of trouble and exercise but, at the same time, it is not going to give any extra profit.

Beside, Professor humayun Kabir has suggested that it would give a chance to all those who want to deposit their black money into the bank and go scot free. In the recent provisions which we have enacted

[Shri P. C. Sethi]

for income which is concealed we have provided for heavy penalties going even up to 200 per cent. Therefore Government would not like to leave all those who have got the money in the black market or who have concealed the income which should have come to Government. From this point of view I do not think this measure would be commensurate with that.

Then, demonetisation is likely to undermine the confidence in our currency. From this point of view also it will not be a practical measure.

Then, a suggestion has been made that all transactions of Rs. 500 and above should be paid by a crossed cheque. Recently we have enacted in the Finance Act of 1968 that all transactions of Rs. 2,500 and above have to be paid by a crossed cheque. This is entailing a lot of difficulties specially in the rular sector and in the sale and purchase of food-grains. Hundreds and thousands of representations have been received by the Ministry of Finance but even in spite of these we are stricking to this. Therefore, unless your banking system is quite widespread and we are able to take banks right upto all the rural areas, to fix a limit of Rs. 500 would be a difficult thing and it would be unpracticable to follow and it will involve a lote of difficulties for very small trader, an agriculturist and all those persons.

Similary, a suggestion has been given that if a cheque is issued without having sufficient funds in the bank, it should be made a cognizable offence. In certain cases, it is likely that a person has issued a chaque in the hope that he is going to get money from somewhere else. If you make it a cognizable offence, then all such cases will not be covered. Secondly, the provisions already exist that if the intention is to fraud or cheat, then there are legal remedies available for that. Therefore, this particular provision, although *prime facie*, it appears to be quite nice is not going to solve the problem.

Then, it has been said that travellers, cheques should be issued for internal purposes by the Reserve Bank. Now, travellers, cheques are issued to a particular person and they can be exchanged with money by that particular person himself and, therefore, travellers, cheques by themselves would not function as the legal tender. Further, it will involve a lot of time and a lot of labour and this would not be a practical proposition, we have already got drafts of lower denominations which are issued by the banks and those people who want to utilise this facility can certainly take recourse to this measure. At the same time, I would like to point out that even if we take recourse to issue of travellerers cheques' then we would not be able to make it compulsory. If you make it compulsory that henceforth no payments will be madein currency and that travellers, cheques only will have to be used, it will be a difficult measure and it would not be possible for a village or for a small person to take recourse to this. Again, I would repeat that this would not be possible unless the net work of banks spreads into all the rural areas.

The question of marketing, of price and consumer articles has been raised. Now, this is one of the subjects which has to be dealt with by the State Governments. There are various articles. If the hon. Member remembers, at the time of the late Prime Minister Shri Lal Bhadur Shastri, it was said that such a list should put over vorious articles and it was introduced at that time. But it would not be possible to have in the orbit all the consumer articles as for as the price list is concerned. There is certain commodities which were easily available ; there are certain commodities which are scarce.

Similar is the case of controls. Mr. Lobo Prabhu mentioned about it. Control, or decontrol there is no dogmatic approach about it. We will have to look at the problemas to what is the need of the day and what is the requirement of the society. From the point of view of such goods which are in short supply, which are badly needed by the society, we will have to take recourse to controls. Therefore, certainly, the State Governments are already taking recourse to pricing policy. But I would not claim that these prices are not pierced through or there are no persons who are going against this particular pricing policy. But, certainly, if they are checked, if they are caugh and prosecuted, action is taken against them.

As far as the provision of the sales tax at the starting point is concerned, that again is a measure which perhaps would not be possible for the Parliament to enact. This is a State subject and the State will have to take care of it.

Similarly, about item No. 11 which have been pointed out in the Bill, it is a measure which will have to be taken up by the State Governments. There are certain things which the State Governments have to take care of and it will not be possible for the Parliament to enact on these particular lines.

As far as the licensing provision is concerned, as I have already said, the entire gamut of the licensing policy is under examination. The Ministry of Industrial Development is already examining the whole question. There are reports on the subject. The entire licensing policy is under the active consideration of the Government and they are going to taked decision about it. Therefore, we need not have it under the heading of this particular Bill.

Having dealt with most of these points, I would come to various points raised by the hon. Member during the course of the debate.

Mention has been made about the money which is concealed. Mr. Humayun Kabir mentioned that it was somewhere to the tune of Rs. 50,000 crores, Ultimately somebody has said that it is to the tune of Rs. 5,000 crores. This is anybody's guess; it is difficult to say; we have not been able to complete a realistic exercise over this as to how much would be the black money...

SHRI S.M. JOSHI : What is the Government's figure ?

SHRI P. C. SETHI : We have not been able to come to any conclusive stage about this.

I would only like to point out that, as far as collection of income-tax and other taxes is concerned, measures are being tightened. I would like to quote some figures here. The income-tax collection in the year 1965-66 was Rs. 271.8 crores—personal tax—and Rs. 304.8 crores—corporation tax—, thus totalling Rs. 576.6 crores ; in the year 1966-67 it was Rs. 637.6 crores ; in the year 1968-69, it was Rs. 660 crores; and for the year 1969-70, we have put the target at Rs. 686 crores.

I would also like to say that we have tightened the tax-collection measures; we have made some administrative improvements. We have now employed or deployed more staff and we are taking measures to see that the tax is properly collected, and Government has also come before the House with an Income-tax (Amendment) Bill which is due for consideration. We have also provided for heavy penalties, although it was said by some—it was also pointed out during the course of the debate—that whatever penalties have been proposed are even to the extent of being monstrous; still Government have come forward with these measures ; when the penalties are very heavy, they would act as a deterrent for the evaders of tax.

A point has been raised by some of the friends, particularly by my hon. friend, Shri Fernandes, about the expenditure tax. It is well known to the House that we had the expenditure tax in our country and it was withdrawn.

SHRI SHIV CHANDRA JHA (Madhuban) : Why ?

SHRI P. C. SETHI : I would give the reason. In the year 1964-65, the total tax collection from the expenditure tax was Rs. 44 lakhs; in the year 1965-66, the total tax collection from the expenditure tax was Rs. 42 lakhs.

The labour, trouble and the inconvenience involved to the assessees were not in commensurate with these. Therefore, it was withdrawn. But I would like to draw the attention of hon. Members to the fact that it is under the active consideration of the Government that there should be a ceiling on the urban property; we are considering those measures and the ceiling on the urban property would go a long way in meeting this problem.

श्री जार्ज फ़रनेन्डीज : आप तो टैक्स की बात कर रहे हैं । मैं खर्च पर ही सीमा की बात कर रहा हूँ । किसी व्यक्ति को 1500 रु० से ज्यादा खर्च करने के लिए ही न छोड़ा जाये ।

**श्री प्र० चं० सेठी** : आप ठीक कह रहे हैं। लेकिन सीमा का मतलब यह है कि अगर टैक्स कम है तो और टैक्स बढ़ा दिया जाये और उसी से सीमा लगती है। लेकिन यह एक्सपेरीमेंट ट्राई किया जा चुका है।

Even then, I would not completely reject the hon. Member's suggestion.

As I was saying, the question of having a ceiling on the urban property is before the Government, and whatever good suggestions have come during the course of the debate would certainly engage the attention of the Government and we would give them our serious thought.

A point has been raised about smuggling. It is a well known fact that smuggling is there. It is prevalent in our country. It is prevalent in other countries also. We should not make out a case as if India is the only country which is full of all the evils which are available under the Sun. In the other countries also, including the advanced countries, the smuggling problem is there; if not more, it is not less either; it is comparable with that in other countries. Of course, this is not a source of satisfaction for us. We have taken measures in the recent past, so that the smuggling activities are checked. I would like to quote some figures. In the year 1966, the total seizures were to the tune of Rs. 6.61 crores; in 1957 the total seizures were to the tune of Rs. 16.40 crorers; in the year 1968 they were Rs. 19.39 crores. (*Interruption*) From 6.61 crores to Rs. 19.39 crores, it is a big jump.

**17 hrs.**

**श्री जार्ज फ़रनेन्डीज** : अकेले नैनमल पूंजाजी शाह ने पिछले दस बरसों में सिर्फ स्मगलिंग से 100 करोड़ रुपया कमाया है, जिस में से उन्होंने सुखाड़िया साहब को अभी पचास लाख रुपया दिया है।

SHRI P. C. SETHI : It is not correct for the hon. Member to say.

SHRI RANDHIR SINGH : How can a Member say such things in the absence of the person concerned to defend himself. It should be expunged . . . (*Interruptions*).

**श्री जार्ज फ़रनेन्डीज** : उन्होंने सुखाड़िया साहब को नहीं दिया है, राजस्थान रिलीफ़ फंड के लिए दिया है।

SHRI P. C. SETHI ; The hon. Member has distorted the truth ; he is telling partial truth. As far as Nain Mal Punjaji is concerned, action has been taken. As far as the allegation against Mr. Sukhadia is concerned, it is not fair on the part of the hon. Member to say so. I have no definite information that this party has given something or has spent something for the Rajasthan Government for some relief work in Rajasthan...(*Interruptions*).

SHRI JYOTIRMOY BASU (Dimad Harbour) : The Administrative Reforms Commission says that the loss due to under-invoicing or over-invoicing is about Rs 200 crores. What have you done about it ?

SHRI P. C. SETHI : We are taking measures to stop smuggling, especially on the west coast. Because silver was being smuggled out and gold and watches and synthetic fibres were being smuggled in, we wanted to improve the enforcement branch and that has been done. We have provided for more vehicles and the required machinery and that is why our seizures have gone up. I do not claim we have been able to stop smuggling altogether...(*Interruptions*).

**श्री जार्ज फरनेन्डीज** : हम इसका सुबूत दे सकते हैं कि स्मगलिंग बढ़ रहा है।

**श्री प्र० चं० सेठी** : सुबूत देने के बजाए माननीय सदस्य स्मगलिंग करने वालों और चीजों को पकड़वायें।

**श्री जार्ज फ़रनेन्डीज** : मैंने श्री मोरारजी देसाई को मस्तान भाई और बावाजीर के बारे में डेढ़ महीने पहले लिखा था। उनकी गिरफ़्तारी अभी तीन दिन पहले हुई है।

SHRI JYOTIRMOY BASU : Money for smuggling comes from under-invoicing and over-invoicing and it is kept in foreign countries. The Administrative Reforms Commission remarks that it would be to the tune of Rs. 100 crores or more ; it is a modest estimate. I have some experience

of International trade and I think it should be Rs. 400-500 crores.

SHRI P. C. SETHI : If there are any specific cases of uuder-Invoicing or over-invoicing or if something is brought to our notice, we shall take action. I request hon. Members if they have any definite information about any party, they can certainly pass it on to us and I can assure him that we shall be very swift in taking all possible action.

SHRI K. NARAYANA RAO : Has it been brought to his notice that the Chinese and foreign goods are very much in the market and if so what action has been been taken to find out whether that money was going to any plitical party in this country ?

SHRI P. C. SETHI : That is not part of the general discussion on this Bill. Wherever there are definite cases of corruption or under-invoiciug or over-invoicing or evasion of tax or amassing of black money, Government would act on any infontration that is received from any of the hon. Members or even other sources. We also give awards to the informats between 5 and 10 per cent. It is not as if the Government is not aware of these problems. We are moving in the right direction. Lastly I should say that what Prof. Kabir desires to do is quite commendable. The subject matter is such that it requires action by various departments and therefore it would not be desirable to have a Bill in this form under one umbrella. As and when the situation demands Government will come foward with accessary measures. Threfore, I say that it would not serve any purpose to circulate this Bill.

SHRI HUMAYUN KABIR : I must say Mr. Chairman that I am astonished by the remark of the hon. Minister. All that he says is that this Bill does not cover all the ills and cannot cure all thes diseases from which the country is suffering. His other point was that that some of the provisions relate to the different ministries of the Government of India. When Bills are passed they are not passed with reference to any particular ministry but with reference to the Government. I have deliberately moved for circulation so that all the different aspects can be considered. Circulation does not commit the Government to anything. My intention in asking for circulation was that this Bill should be examined in detail and later referred to a Select Committee so that every aspect could be examined and any lacuna in it may be rectified. I am astonished becasuse only those who are supporters of black marketeers and smugglers only those who are in collusion with dishonest businessmen who are today rulning the economy of this country and bringing down the moral standard would oppose a Bill like this. By opposing the circulation of a Bill like this, Government opens itself to the charge that it is siding with the black marketeers and smugglers. It does not want an open and public discussion of some of the topics mentioned here.

The hon. Minister has pointed to certain difficulties about demonetisation. Some of his remarks are not quite correct. When in 1943 or 1944 there was demonetiztion of 100 rupee notes, there was a period when peple could deposit those notes; it was not done in one day and nowhere in the world is it done in one day. That time the British Government announced what should be done. The present Government can say that on and from such date currency notes of the denomination of Rs. 100 and above can be cashed only through an account in a scheduled bank; it will immediately bring such money into open.

My hon. friend Mr. Fernandes was not here when I explained why I put the clause about indemnity in this form. That is the reason why my friend Mr. Joshi who is in no way less concerned with the question of morality than Mr. Fernandes does not see any objection to it The main object in this Bill is to see that black marketing is stopped in future. Of course there are other difficulties. He said that by simple legislation you could not make men moral, and I agree. But we can pass legislation to punish when a wrong is done. Inspite of the remarks of my friend Mr. Sethi, this Bill would have gone a long way in eradicating corruption. He pointed out the difficulties that people will have to undergo in payments of Rs. 500 and above thrugh a crossed cheque. Anyone who makes a single payment of Rs. 500 or more is in a position to use a cheque.

[Shri Humayun Kabir]

In fact, it is one of the purposes of this Bill also to see that the monetary habit develops in this country.

SHRI P. C SETHI : I would like to ask my hon. friend whether if a farmer goes with his cart to the mandi it is possible for him to give or receive cheque.

SHRI HUMAYUN KABIR : Certainly it can be done. I do not know if he is aware of the figures supplied by his former chief, Shri Morarji Desai, on 4th March 1968. In monetisation *per capita*, we in India are below our neighbouring countries, Pakistan as well as Ceylon. Circulation of currency *per capita* in India is only Rs. 64 ($ 8.5) as against $. 11 for Pakistan and $ 13.3 for Ceylon. This was the position in 1967.

One of the major purposes of this Bill is to see that money which has gone underground is brought out into the open. Once this black money is brought into the open, one of the major causes of corruption would disappear. I can certainly understand those who want to receive or give bribes being opposed to a Bill like this. But I am astonished that the Government of India is opposed to Bill like this. By opposing this Bill, the Government have placed themselves more or less in the category of those who are opposed to checking corrupting through legislative measures.

One hon. member said that legislation cannot make people moral. Then why do you have the Penal Code ? Why have the Banks nationalisation Bill ? I would therefore request the hon. Minister to reconsider the metter.

I level this charge against Government, if they oppose the Motion for circulation. I have not asked the Government to accept a Bill at this stage. I had said earlier that if they liked it could be brought forward in an amended form. But if the motion for circulation is opposed, I charge them with conniving with dishonesty and corruption which will undermine honest business transactions in this country.

SHRI INDER J. MALHOTRA (Jammu) : Govenment is very innocent.

SHRI HUMAYUN KABIR : It is always very innocent—I know.

Even now, I would request Government to reconsider the matter and to agree to circulation. As I have said earlier, through this Bill we force money to come out into the open. Through crossed cheques, there will be certain regulation and control.

My hon. friend referred to regulation of expenditure. Even that could be done because whenever there is proper accounting, a good deal of infructuous and obstentatious expenditure will automatically go out. Deposits will immediately increase. Today, as I said, in terms of use of currency notes, was are below even Pakistan and Ceylon.

One hon. member referred to the difficulty of people cashing cheques. It is question of habit. There was a time when people did not want to accept one rupee notes. There was certain reluctance. That disappeared very soon.

Then he referred to the question of compelling anybody to use such cheques. But through the legislation I have suggested there will be greater monetisation of currency, the banking habit will develop, deposits will increase and, most important of all, there will be definitely a curb and check on black marketing and corruption. If Government is not interested in curbing these evils, I have nothing further to say.

SHRI P. C. SETHI : Let me clarify one point. I said very clearly that whatever important suggestions made by the hon. member would certainly receive the very active consideration of Government. I also said that as far as the measures provided in the Bill are concerned, they are certainly laudable. We are not against them. But what I have also said is that it would be very difficult and impractical to cover under one umbrella all these things in this form.

SHRI M. N. REDDY : There should be no objection to its circulation.

SOME HON. MEMBERS *rose*—

MR. CHAIRMAN : Order, order. I shall now put the amendment to his own motion to the vote of the House.

*Amendment No. 1 was put and negatived.*

MR. CHAIRMAN : I shall now put the main motion to the vote.

"That the Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies, under their direct and indirect control ; to maintain watch over all business transactions of trading and commercial establishments; to prevent leakage of Income-tax, Sales-tax and other taxes and check other malpractices; and to eradicate corruption, black marketing and smuggling, be circulated for the purpose of eliciting opinion thereon by the 30th August. 1969."

*The Lok Sabha divided.*

---

Division No. 5] [17.19 hrs.

## AYES

Atam Das, Shri
Banerjee, Shri S. M.
Basu, Shri Jyotirmoy
*Bhandare, Shri R. D.
Daschowdhury, Shri B. K.
Fernandes, Shri George
Gupta, Shri Kanwar Lal
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri S. M.
Kabir, Shri Humayum
Khan, Shri Ghayoor Ali
Madhukar, Shri K. M.
Mandal, Shri B. P.
Mody, Shri Piloo
Nair, Shri Vasudevan
Patil, Shri N. R.
Reddy, Shri M. N.
Sambhali, Shri Ishaq
Satya Narain Singh, Shri
Sharma, Shri Yogendra
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Sheopujan
Suraj Bhan, Shri
Thakur, Shri Gunanand

## NOES

Achal Singh Shri
Arumugam, Shri R. S.
Asghar Husain, Shri
Bajpai, Shri
Barua, Shri Bedabrata
Barua, Shri R.
Basumatari, Shri
Bohra, Shri Onkarlal
Chanda, Shri Anil K.
Choudhary, Shri Valmiki
Coudhury, Shri J. K.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Dinesh Singh, Shri
Ganga Devi, Shrimati
Gautam, Shri C. D.
Ghosh, Shri P. K.
Gupta, Shri Lakhan Lal
Hanumanthaiya, Shri
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Jamna Lal, Shri
Karan Singh, Dr.
Katham, Shri B. N.
Khan, Shri M. A.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Malhotra, Shri Inder J.
Mandal, Dr. P.
Marandi. Shri
Master, Shri Bhola Nath
Mehta, Shri P. M.
Mirza, Shri Baker Ali
Mishra, Shri G. S.
Mohammad Yusuf, Shri
Mukerjee, Shrimati Sharda
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Poonacha, Shri C. M.
Qureshi, Shri Mohd. Shaffi
Raghu Ragmaiah, Shri
Ram, Shri T.

*Wrongly voted for 'AYES'

Ram Dhan, Shri
Ram Dhani Das, Shri
Rana, Shri M. B.
Rao, Shri K. Narayana
Rao, Shri J. Ramapathi
Roy, Shri Bishwanath
Sadhu Ram, Shri,
Saleem, Shri M. Yunus
Sambasivam, Shri
Sapre, Shrimati Tara
Sarma, Shri A. T.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, P. C.
Sethuraman, Shri N.
Shankaranand, Shri B.
Sharma, Shri Naval Kishor
Shashi Bhushan, Shri
Shastri, Shri Biswanarayan
Sheo, Narain, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Supakar, Shri Sradhakar
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Uikey, Shri M. G.
Virbhadra Singh, Shri

MR. CHAIRMAN : The result* of the division is :

Ayes : 26; Noes : 82.

*The motion was negatived.*

MR. CHAIRMAN : We will now take up Shri M. N. Reddy's motion.

---

**17.20 hrs.**

## CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

*(Amission of secton 87B)*

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move :

> "That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

Mr. Chairman, Sir, my Bill relates to the amendment of the Civil Procedure Code in respect Section 87B which confers immunity on the ex rulers of our former Indian States in so far as institution of civil suits is concerned and also against arresn as well as execution of decress. Section 87B was added in 1951 through an amendment of the Code of Civil Procedure—Bill No. 2 of 1951. Although this section does not positively confer any immunity in terms of the section but it is an enabling provision which permits the application of sections 85 and 86 (1) and (3) to all the ex rulers or former rulers of our former native or Indian States in so far as civil proceedings are concerned.

This section was introduced purporting to implement the so-called assurance or guarantee given to the ex rulers under the convenants entered into with them at the time of integration of States with the Indian Union. But it is not clear that the assurance given under the covenant ever related to any immunity in so far as civil proceeding are concerned and it is not specifically mentioned in the covenant that there would be any bar on the institution of any suit or proceeding in any court of law in the country against any of the ex rulers by a common citizen for any breach of contract or any other transaction which they may happen to enter into in the normal course of business or their activities. Yet the privilege or immunity that was given to the heads of States of a foreign country which are already there in the Civil Procedure Code have been applied through Section 87B to the former rulers of Indian States. My Bill relates to an amendment by way of deletion of this section so that the old remanants of the feudal order after 22 years of independence may disappear and the princes or ex rulers may also be brought on par with the common citizens of this country so that if there is any grievance or complaint against any wrong the common citizens may institute a suit or any other proceedings in a court of law against the original ex rulers or their successor? who have been later recognied by the Government of India.

---

*The following Members also recorded their votes.
AYES : Shri M. H. Gowda;
NOES : Shri R. D. Bhandare.